action is being taken to check these disastrous activities in several parts of the country. Thank you very much, Sir.

**श्री हैं क्येंबिय नारायण यादव** (बिहार) : श्रीमन्, एक मिनट मेरी बात सन लें। मेरा एक व्यवस्था का प्रश्न यह है कि जो राजभाषा अधिनियम है उस का पालन राज्य सभा को भी करना है। उस से बरी कोई नहीं है और लगातार में इस प्रश्न को उठाता रहा है कि राज्य सभा के कार्यालय के जरिये जब केवल अंग्रेजी का प्रयोग किया जायेगा तो राजभाषा अधिनियम का वह सरासर उल्लंघन होगा और मरे पास यह विशेष उल्लेख का पेपर है जिस-पर राज्य सभा की मुहर लगी हुई है और राज्यसभा में जितने प्रयोग किये जाते हैं वह अंग्रेजी में ही हैं जब कि भारत सरकार का जो राज भाषा अधिनियम है उस के वार्षिक कार्यक्रम के तहत यह स्पष्ट निदर्भश दिया गया है कि दोनों भाषाओं का साथ-साथ प्रयोग किया जायेगा और कोई भी महर एक भाषा में नहीं होगी। लेकिन राज्य भाषा कार्यालय द्वारा लगातार उस अधिनियम का उल्लंघन करना और केवल अंग्रेजी का प्रयोग करना संविधान के विपरीत आचरण करना है।

MR. DEPUTY CHAIRMAN: The matter will be examined and looked into Now, we take up the Finance Bill, 1986. Mr. Gurupadaswamy.

## THE FINANCE BILL, 1986-Contd.

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Deputy Chairman, Sirseeing the Finance Minister before me, am reminded of two stories which I may narrate for the benefit of the House. One is Alice in Wonderland and another is the story of a Village Traveller in Spain at the end of the Industrial Revolution.

Sir. everyone knows about the story of Alice in Wonderland. Asice, the little girl, had the very exacting and exhilerating experience of moving very fast but finding herself in the same position. She had the experience of moving fast, no doubt, but all the same she remained at the same spot.

The second story is the story of an ignorant viliage traveller in Spain tne end of the medieval period. For the nrst time, he was going in a railway train and he wanted to reach a destination. Uniortunately, he took wrong train which was going in the reverse direction. He inough; that he was going in the train speedily very fast and woud reach his destination. But he did not know that he was going just the opposite way. The speed was high and he thought that he was going very fast. Ultimately, he landed mimself not on the spot which he wanted to reach, but in a different spot which was just the opposite. It was in the reverse direction. That is the fate of my friend, Mr. V. P. Singh, today. He has been imagining, honestly but wrongly, that there has been speeding up of the economic process and the economic development thinking that he has been the architect of a development revolution which was no: visible in the past, but actually leading the country and the economy to stagnation.

Sir, before I go into some of the chings, I would say that it is better that the Finance Minister of the country should stick to some of the established norms and established dards accepted principles and dogmas which all the countries of the world, whether democratic or not have accepted. Firstly, it is wise to remember always that it is wrong to have taxation without representation. Sir, that taxation without represestation produced the American revolution. Every tax item, every addition of duty, should get the approval and the consent of the elected body. This is the first principle of democracy. This is the cardinal principle of any budgetary system in any part of the world which the Finance Minister should bear in mind. My friend the Finance Minister, has given up this salutory principle. He has resorted to various devices in order to raise resources

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### [Shri M. S. Gurupadaswamv]

without parliamentary consent. hising of prices on the eve of the buuget session, the hiking of petroieum prices just on the threshold of рагнательагу session. is wrong and politically repugnant. The earner ne gives up this, the better for democracy. Resorting to collection of resources, mobilisation of resources, through notification is also wrong, though it is permissible under the rules. Thirdly, it is also wrong and improper to bring in Suplementary Budgets soon after the General Budget is introduced. This uone in the 50s, let me submit, Sir, I have been in Parliament since 1952. I have spoken on various Budgets in tne otner House and in this House. Of late, we have been transgressing financial etnics. budgetary ethics. assroying the sanctity of the Budge. by resorting to Supplementary Budgets off and on. The whole year is a bugetary year for us. This is not done; this is not a healthy practice. In a may justify open way he budgeting, demys ifying the budget. But I do not go along with the Finance Minister in respect of having repeated Supplementary Budgets before the negating, going counter to the financial discipline, the fiscal discipiine. After all, financial and fiscal discipline are very, very important, and I am one who feels that this salutary principle has been transgressed by the Finance Minister. He is honourable and honest. I have been saying this. But this alone is not enough, not adequate. He needs something more. As I said in my last speech on the Budget, Mr. V. P. Singh is honest but he is not wise. I repeat it.

FINANCE MINISTER OF THE PRATAP VISHWANATH (SHRI SINGH): I can draw upon your wisdom if it is reliable.

SHRI M. S. GURUPADASWAMY: I am prepared to give wisdom, and I am giving wisdom for your benefit, for

the benefit of the House. Sir, for lack of time, I do not want to go into the figures; I have gone ino the figures last time when I was speaking on the Budget. But let me analyse before the House the types of chamenges, the types of crisis the country is facing. I am not talking of the crisis in the political or social fields, but I am talking of the crisis in the economic field which we are forgetting overlooking and side-stepping. There is a triple crisis facing us, three challenges facing us broadly, among many. The first is the crisis of resources. The second is the crisis of poverty and unemployment. The third is the crisis of inequality of income and wealth. These are the triple crises which have become the Gordian knot, which cannot be cut so easily.

Sir, take the crisis of resources. The Finance Minister is trying hard to mobilise resources fог development and to meet the day to day expenditure. He has resorted to taxallon which he must. He has raised resources through Taxation. Though he has given reliefs and concessions. the overall efforts of the Finance Minister is to raise resources which he has been doing. Last year he did it . This year he has done it. He has also been raising resources through increase in administered prices. He has been improving resources through economic cuts, saving money, thus adding to rescurces. Further he has been resorting to borrowing, deficit financing. But all these resources, I must say, fall short of the demands, the requirements. Ultimately the pressure falls upon deficit financing.

Sir, the days of balanced budgets have gone. The days of decreasing deficits are gone. I am not sure whether at least by the end of the Seventh Plan the budgetary deficits will be avoided, deficit financing will be avoided, given up and once again we will see the days of balanced budgets. Sir, as a result of this deficit financing dur-

ing the Seventh Plan period, as a whole, it is expected that there will be a rise in the price level to the extent of 30 per cent. Let my friend contest this estimate. By the end of the Seventh Plan period if you go the way you are going, the economy will land with 30 per cent rise in the overall price situation.

Sir, there will be, of course, a rise in the money supply also. It is estimated that by the end of the Seventh Plan the rise in the money supply will be to the extent of 66 per cent. The Finance Minister seems to be concealing the fact that the Seventh Pian. as a whole, has an in-built financing of 5.3 per cent. built 5.3 per cent deficit will definitery disturb the economy and disturb the development process. There has distortion been fur her because of lack of adequate preparation, lack of monitoring, lack of efficient implementation of the plan programmes. There has been was age, there has been delay.

Sir, in England, an ex-civil servant, who retired-i forget his name-. has estimated that 40 per cent of expenditure on administration is was e. In India, it may be more. The Finance Minister has been talking of the economy curs. Why not you cut down expenditure on administration? The administrative machinery is proliferating. Many offices have been created, new agencies have been added, with no benefit to the economy. with no benefit to the commo n men, thus increasing corruption, increasing delays. I know Mr. V. P. Singh has taken pains to reduce delays by cuting down many many wrong procedures which had accumulated in the past. I commend it. But that is not enough. If he makes serious efforts, I am sure, administrative expenditure can brought down s.ill further. I feel he must have a plan of cutting down this administrative expenditure by

least 25 per cent during the Seventh plan period. Can you do that? This also is a saving which will add to the resource mobilisation. As a result of excess-spending, misover-spending. application of funds, misdirection of funds, he is aware, we have landed ourselves in a high-cost economy. have been priced out in the world harket. Our goods cannot compete in the world market. Our exports, in spite of incentives and reliefs and concessions that he is giving, are not picking up. Sir, Hong Kong, which is small island which has got a population of 0.7 per cent compared to Indian population is having twice the export of India which is a continent by itself. A small island is having Nearly Rs. 20,000 this achievement. crore deficit is there in the balance of payment. We do not know how we meet this deficit. May I say, incidentally, that there has been a reckless things which import of certain have been avoided. There is liberalisation of imports and for the last one year, there has been thoughtless liberalisation in certain sectors. Almost all these imports have been going to feed the capitalist growth at the cost of the economy.

Sir the debt servicing is another disturbing factor. I do not know how we can meet the situation. Till recently, International Development Authority was helping us with concessional finance but they have stopped. If you borrow from the commercial market, in the open market, the interest will be high. I think we have reached a stage where we have to have a second look at our debt problem which is huge. You may say we have paid our obligations already or we have met our obligations and we have not faltered there. Good. But with what stake and at what cost?

My second point is about crisis of poverty and unemployment. Sir, there is a saying of Prof. Keynes, the great and once he said economist 1.00 P.M. "The Finance Minister, all over the world have a tendency to

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have rational methods after exploring all other methods.' Likewise, the Finance Minister seems to be resorting to rational methods only after exploring all other methods before him.

Look at the poverty situation, Look at the unempolyment situation. number of jobless is now about 45 million. I am talking of the total number. This is morally repugnant, econowasteful and socially There are 24 million gerous. or 25 million now-registered job-seekers with the 664 employment exchanges in the country. The number of registered job-seekers is increasing a; the rate of 1,30,000 per month. (Time bell rings) Sir, a few minutes more. I am the only speaker from my party. I will ry to be brief. Sir, unemployment situation has deteriorated and is deteriorating. The pover y situation has not changed very much, in spite of the fact that there is the twentypoint programme, there is the minimum needs programme etc. The difficulty, the tragedy, of these anti-poverty programmes is not that we are not spending more money. Financial targets are being reached, I know. Buil the physical achievements are small, This is because of two or three factors. Firstly, there is no involvement of the people at the grassroot level, Sir, we are a mass democracy. We want to make our democracy more and more popular and participalory. We want to make, if I can use a communist of India as the phrase, the people fellow-travellers of development, coparticipants of development. But what do we see? The whole development process and the things which go to bring about socio-economic changes in the rural sector are mainly entrusted to corrupt bureaucracy. There is little participation of the people at the grassroot level. This is one thing. Secondly, most import element of the education twenty-point programme, so far. for all, has not been realised An ignorant country, a country which has a vast backlog of illiteracy and

ignorance cannot bring about social change and economic development, or development revolution, within a short lime unless the people who participate in the development process and social change are literate, are skilled and are trained for this purpose. This has not been taken care of by the Government in implementation. monitoring and implementation of the anti-poverty programmes have suffered and suffered and still suffering. Mr. V. P. Singh said in his speech that more money is being provided for antipoverty programmes. for agriculture. for food. I know. For lack of time, I cannot go into it. But let me point out hat in the draft Seventh Plan three things were said, food, productivity and work. All are linked to economic ! development, I agree, but in the final. draft what have you done? There is a sort of decline in investment on food production by 20 per cent. I cannot go into the analysis of these figures and I would like him to contradict me. We have reached a plateau so far as agricultural development is concerned. We had taken an easy path so far and we have reached a difficult situation now. In future it will be very difficult to achieve agricultural development if you do not make a big effort now. Even the present achievement as compared to some of the countries, like China, With 100 million is not satisfactory. hectares of land under cultivation. China is producing 400 million tonnes of foodgrains whereas with 166 million hectares of land under cultivation, which is more than China, we in India have produced about 151 million tonnes of foodgrains in 1984-85 which is a peak period. This is our achievement. We have achieved, yes, but in comparison to China, no. For the future we have reached a plateau, we cannot have easy development in agricultural field unless and until we change the entire structure at the village level.

Sir. the Finance Minister talked about the new economic order, but he

has not spelt it out. He has not spelt out his new model. (Time Bell rings). I am coming to my third point, last point, the crisis in income disparities and wealth disparites. Here I am not clear about his model. Perhaps, the Finance Minister, coming as he does from a class I do not blame him for that, wants to reach socialism through dapitalist path. He wants to reach heaven through hell. Perhaps this contradiction coexists in his case because cannot coexist in a modern scientific economic development. We have of economic been seeing the result development for the last so years. This year's Budget or the Budget of the last year helps the capitalist class only. The model which he has been creating is not a so socialis, one, it is a pseudo capitalist model. What he is trying to do is marketisation, not privatisation. As my friend, the Com-. munist Member, has said, it is not primarketisation vatisation, it is economy. He is producing what I call a wage goods model, which is wrong, retrograde, repugnant to socialist development. I do not want to sacrifice freedom for the sake of achieving socialist goal which our friends here want. No.

SHRI NIRMAL CHATTERJEE (West Bengal): No, we do not want to sacrifice freedom. Our concept of freedom...

SHRI M. S. GURUPADASWAMY: I know young concept of freedom is different.

PRATAP VISHWANATH SHRT SINGH: I cannot market it to Mr. Nir-Your marketisation is mal Chatterjee. not working.

CHATTERJEE: SHRI NIRMAL There is, in fact, expansion of market in socialist countries also. It is entirely I do not wart a different proposition. to enter into a dialogue with my learned friend on this.

SHRI M. S. GURUPADASWAMY: I am a student of Marxism myself, I know as much as anybody else. In the name of creating a new economic order what the Finance Minister is trying to do is, he wants to marketise the whole thing. Through the new paradigm or the model he wants to marketise the whole thing. He is producing a wage-goods economy as distinct from a democratic socialist medel which we all want. I concede he is honest, but he is not wise. He cannot by choosing these weapons...

SHRI VISHWANATH **PRATAP** SINGH: Sir, again he has referred to wisdom. Had I drawn wisdom, I would have been on that side.

SHRI M. S. GURUPADASWAMY: I am sure, Sir, Mr. V. P. Singh will come to this side some time.

SHRI NIRMAL CHATTERJEE: You have to contend with the fact that that would be worse situation than you are in today.

SHRI M. S. GURUPADASWAMY: Sir, I was also on the other side some time back. When I became wise I came to this side. Some day Mr. V. P. Singh will come to this side.

And finally, may I say in the end that we are proceeding, inching forward slowly but steadily towards greater and greater crisis in the economic field. This crisis combined with the political crisis will certainly produce a situation where we all will be in great difficulty. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Virendra Verma.

श्री वीरन्द वर्गी (उत्तर प्रदोश): मानतीय उपसभापति जी, माननीय मंत्री जी ने गत वर्ष 16-3-1985 को और इस वर्ष 28-2-1986 को जो बजट पेश किये हैं, उन दोनों के व्याख्यात्मक ज्ञापन और एक्सप्लेनेटरी मेमो-रोण्डम का मौने गहराई से अध्ययन किया है।

## [श्री वीरोद वर्मा]

The Finance

मान्यवर, मुक्ते माननीय मंत्री जी स्पष्टीकरण देंगे मेरे भाषण के पश्चात् । मुक्ते
उसमें मेनिपलेसंस जिसे आंकड़ों की होराफेरी कहते हैं, दिष्टिगोचर हुआ है । मान्यवर, 1985-86 में बजट पेश किया था,
उसमें राजस्व प्राप्तियां रेंवेन्यू रिसीट्स,
माननीय मंत्री जी ने 26,772 करोड़ 82
लाख रुपये दिखाई थी, पूजी खाते की
प्राप्तियां, मान्यवर, उसी ममय 20,852
करोड़ 59 लाख रुपये दिखलाई थीं, जिन
दोनों का टोटल, मान्यवर, 47,635 करोड़
41 लाख रुपये हो जाता है।

मान्यवर, उन्होंने जो रिवाइण्ड एस्टिमेट्स, संशोधित उनुमान दिखाया, वह मान्यवर, राजस्व प्राप्तियां 27,171 और पूजी खाते की प्राप्तियां कीपटल रिसीट्स 18,845 कराड़ 64 लाग रुपये दिखाये हैं। लेकिन जब 28-2-1986 का बजट उन्होंने पेश किया, तो वह जो अनुमानित उन्होंने बजट के बांकड़े पेश किये थे, उस समय एक नया बांकड़ा, सन् 1985-86 का 25,319 करोड़ 22 लाख रुपये रेवेन्य रिसीट्स का, यानी राजस्व प्राप्तियों का उन्होंने दिया है और उसी ही प्रकार जो पूजी खाते की प्राप्तियां है, वह उन्होंने 17,421 करोड़ 62 लाख रुपये दिखलाई हैं।

मान्यदर, मैं यह समभने में असमर्थ हा कि बजट जो उन्होंने 1985-86 के लिए पेश किया था, उसका जो अनमानित वजट था, जो उन्होंने दिखलाया था, वह उनको इसमें दिसलाना चाहिए था, बढ़ारेतरी दिसाने के लिए जाय में । उन्होंने 47,635 करोड 41 लास के स्थान पर 42,740 करोड़ दिस-लाया है, जिसको में अनुचित मानता हुं और इसी को मैं होरा-फोरी मानता हूं। मान्यवर, इसी प्रकार आगदनी के आंकड़ों में भी, आय कर के आंकड़ों में भी मैनीपलेशन मेरी निगाह में आता है और वह इस प्रकार से है कि उन्होंने जो 28-2-86 को बजट पेश किया है उसमें अनुमानतः आमदनी 1764 करोड रुगये दिसलायी है। मान्यवर, पिछली बार 1985-86 के बजट में जो 16-3-85 को पेश किया था तब 1964 करोड़ रागये की आमदनी दिखलायी थी । यानी 200 करोड राजया इधर घटाकर दिखलाया है। अब यह जो बजट पेश किया

है उसमें 1764 करोड़ रतपया शो करके फिर यह दिखलाया है कि इतना रिवाइज्ड बज्ट संशाधित बजट 2397 करोड़ राज्या हमने इसमें बढ़ाया है। इसमें मुक्त राज्याई प्रतीत रही होती है। क्योंकि 1983-84 में हमारी इन्कम टैंब्स से जामदनी थी 1699 करोड़ रुपये और 1984-85 में हमारी इन्कम थी 1927.76 करोड़ रापये। इस प्रकार इतने के अगेन्स्ट जो आपने 1764 करोड रागये की आमदनी इन्कम टौक्स से दिखलायी है यह कोई नई फिगर है। यह आपने जां पिछले वर्ष के बजट में अनुमानित थी यह उसके अगेन्स्ट हैं। इसे मैं समफने में असमर्थ हूं और में आपके टांटल को भी सही नहीं मानता हूं। मान्यवर, अल्प बचत की भी इसी प्रकार की स्थिति है। आपने 1985-86 में 3900 करोड़ रुपया अनुमा-नित बजट में दिखलाया था, अल्प बचत में, फिर रिवाइज्ड में आपकी अल्प बचत का हुआ। 1900 करोड जो संशोधित अनुमान है और जो बजट अनुमान आएने 28-2-86 को पेश किया है। 1525 करोड़ रुपये यह भी एक नई फिगर है। होना यह चाहिए था कि 3900 करोड के अगेन्स्ट आपका 1900 करोड़ संशोधित है। मान्यवर, यह आधे से भी कम है और इसे मैं सगुभने में असमर्थ हूं। इसके उत्पर भी आप स्पष्टीकरण दोने की कृपा कर । मान्यवर, इसके अतिरिक्त हमारी जो बजट की आय है वह मेरे पास 1980-81 के और अब तक के आंकड़े मौजूद है। सन् 1980-81 में हमारा जो केन्द्रीय सरकार का बज्द था यानी जो हमारी आय थी वह 21 हजार 599.58 करोड़ थी। अगले वर्ष में वह 25 हजार 23.02 करोड़ थी । जिसका मततब हुआ कि अगले वर्ष 16 फीरादी यह आमदनी बढ़ी थी । मान्यवर, 1982-83 में 30,5**74**.35 करोड़ यह हुई और वह बढ़ोत्तरी आमदनी में हुई 22 फीसदी । उसी प्रकार मान्यवर, 1983-84 में 33,353.65 करोड़ रुपये की आय हुई और वह पहले वर्ष की तुलना में 19 फीसदी की वृद्धि हुई। 1984-85 में फिर बामदनी हुई 42,151.99 करोड़ और पहले वर्ष के आय के मुकाबले में 16 प्रतिशत की वृद्धि हुई, 1985-86 में अापकी आमदनी 46,019.90 करोड़ की हुई है जो पहले वर्ष से बढ़ी है, लेकिन 16 प्रतिशत वृद्धि के अगेन्स्ट आपकी वृद्धि

9.1 परसॅट केवल हुई है। इसी प्रकार 1986-87 में इन्कम बढ़ी है। आपकी आय में वृद्धि हुई है 48,763 करोड़ रापये की जो केवल पहले वर्ष की त्लना मो 5.9 प्रतिशत है। इस प्रकार हमारे वजट की आय की वृद्धि की प्रतिशत निरन्तर गिरती चली जा रही है यह वहुत संतोषजनक नहीं है। मान्यवर, एक्सपोट एण्ड इम्पोर्ट के बार में कहू। इम्पोर्ट और एक्सपोर्ट के मामले में हमार देश की चिंताजनक स्थिति है। हमारे इम्पोर्ट और एक्सपोर्ट के बारो मे अभी अखबारों में निकला, आपकी एक्सपोर्ट गौर इम्पोर्ट का गेप 9000 करोड़ तक पहांच गया है। इसी प्रकार मान्यवर, मैं आपके सामने अंकड़ रखं इम्पोर्ट और एक्सपोर्ट के, तो उससे जाहिर होगा कि हमारी इम्पोर्ट बढ़ती चली जा रही है और हमारी एक्सपोर्ट बढ़ी है, लेकिन परपोरसनेटली बहुत कम बढ़ी है और पहले वर्षों की तुलना में अगर आप देखेंगे, तो आपको भारी अन्तर मिलेगा। गिसाल के तौर पर हमारी इम्पोर्ट 9,143 करोड मार्च, 1980 में थी, जो अब वढ़कर करीब 19,000 करोड़ की हो जाती है। उसी प्रकार एक्सपोर्ट हमारी 6,418 के म्काबले 11,555 करोड़ होती है यानी जिस हिसाव से हमारी एक्सपोर्ट बढ़ती जा रही है जो गेप बढ़ता जा रहा है, यह देश के लिए, देश की आर्थिक अवस्था के लिए एक चिन्ता का विषय है। इस पर ध्यान दोना चाहिए ।

मान्यवर, इसके अलावा हमारा जो मनी सर्कुलेशन था, वह भी वहात तेजी के साथ बढ़ा है। मान्यवर, अगर में उसकी फिगर अापके सामने रखूं तो 31-3-80 में मनी का सक्लिशन था 11,654 करोड़ और 3-1-86 को 23,945 करोड़ हो गया यानी दगने से भी ज्यादा मनी का सक लेशन छह वर्ष में हमारे देश में हुआ है। यह भी एक चिन्ता की बात है। इसी ही प्रकार मान्यवर, हगारे बैंक के बढ़ते हुए ऋण हैं। बैंक के ऋण भी हमारे उत्पर बहत तेजी के साथ बढ़ते चले जा रहे हैं। हम बहुत दिल खोल-कर लेते हैं। वर्ष 1983-84 में 5,385 करोड़ रापए की बैंकों से क्रेडिट ली थी, जो बढ़कर 9,586 करोड़ हो गयी है। यह भी अपनी शिवश से ज्यादा है, एसा मैं महसूरा करता हूं। (व्यवधान) ...

श्री जगेश देसाई (महाराष्ट्र) जनता राज में पहले छह महीने में ही मनी सक लेशन 16 परसॅंट बढ़ गया था ...

श्री बीरोन्द्र बर्माः में कोई जनता राज की परोपकारी वाला हूं क्या ? ... (व्यवधान) ....अच्छा, आप उसे छोड़िये। मुभी अपनी बात कहने दीजिए।

मान्यवर, आज 1300 करोड़ रुपए का खाद्य-तेल प्रतिवर्ष विदेशों से मंगाया ही, दालें विदेशों से मंगाई जाती ही, चीनी विदेशों से मंगाई जाती है, कपास विदेशों से मंगाई जाती है और दो वर्ष पूर्व मान्यवर, गेहुं भी विदेशों से मंगाया गया । क्या यह हिन्दुस्तान के लिए, हिन्दुस्तान की सरकार के लिए लज्जाजनक बात नहीं है। मान्यवर, चीनी के मामले में हिन्दुस्तान दुनियां मे सबसे अव्वल था सन् 1981-82 1982-83 में । . . (समय की घंटी) . . . मान्यवर, मैंने तो कछ नहीं बोला **अभी** । मेर कृपा कर । तो सन् 1981-82 1982-83 में हिन्द्स्तान चीनी के मामलं सें दानियां में पहले नम्बर पर था पिछले वर्ष हमने 19.5 लाख टन चीनी का आयात किया । यह हमार लिए शर्म की बात है।

मान्यवर, कितना दिल खोलकर रियायतें सरकार मिल-मालिकों को दे रही है-65 सं 55 फीसदी उनकी कर दी चीनी की लेवी, दों दफा चीनी की कीमलें बढाई, पहली अप्रेल, 1985 को और उसके बाद पहली दिसम्बर, 1985 को, उनको एक्साइज इयटी में भी छाट दी और उनकी स्टेट्टरी प्रोइस भी बढ़ाई । लेकिन किसानों को केवल पिछले वर्ष के मुकाबले दो रापार गनने की कीमत में बढातरी की है। यह न्यायो-चित नहीं था और ऐसा नहीं होना चाहिए था । मान्यवर, 9 लाख 70 हजार टन लेवी चीनी को फ्री-सेल में बिकवाया और उससे मिल-मालिकों को 400 करोड रुपए कमवाया । दिल स्रोल-स्रोलकर मिल-मालिकों को रियायतें दी है, उनको 9 लाख 70 हजार टन लंबी चीनी दी, जबकि चीनी की कमी थी और हम इम्पोर्ट कर रहे थे। मैं यह बिल्काल नापसंद करता हूं।

[श्री वीरन्द वर्मा]

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और मान्यवर, यह बात कहे बगैर भी नहीं रहांगा कि जब पहली पंचवर्षीय योजना बारम्भ हर्इ थी उस समय ग्रास नेशनल प्रोडक्ट जो है उस में किसान की आय 60 फीसदी थी, यानि कृषि से आय 60 फीसदी होती थी और आज वह 35 फीसदी रह गयी है हमार जी एन पी में और 40 फीसदी के करीब नान-एग्रीकल्चर इन्कम थी वह बढ कर 65 फीसदी हो गयी है। गांवों में रहने वाले आदिमियों की जो जनसंख्या थी वह 79 परसेंट थी और आज वह 76 परसेंट हो गयी है। आबादी करीब वही है लेकिन ग्रास नेशनल इन्कम में किसान की आय गिरी है और देश की आय बढ़ी है। इस लिये गरीब और गरीब हुआ है और अमीर और ज्यादा अमीर हुआ है। और गरीब और अमीर की आमदनी में फर्क ज्यादा बढा है। गेंहुं की कीमत आपने कृपा कर के 5 रुपये बढ़ायी है और उपभोक्ता के लिये आप ने 48 रापये क्विंटल चीनी की कीमत बढ़ायी है और किसान को मिला है केवल 5 रुपये क्विंटल । और मैं आपसे हर दफा यह कहता रहा हूं और वायदा भी प्रधान मंत्री का और हर किसी का वायदा है और आपको भी वायदा करना चाहिए कि कृषि और गैर कृषि ज्दाशों की कीमतों में समानता रखेंगे। लेकिन आप कोई ले लीजिए । 1970-71 के अनुसार इन दोनों की कीमतों में समानता लाने कारीशश कीजिए तो उस से किसान भी उठ गे और गैर किसान भी उठगे और उनकी आम-दनी में अंतर नहीं रहेगा और मैं यह भी प्रार्थना करना चाहता हूँ कि एग्रीकल्चर कास्ट एंड प्राइस कमीशन नहीं बल्कि एग्रीकल्चर कास्ट ए ड प्राइस व्योरो उन्हीं लाइन्स पर आप स्थापिता करों जिन पर आप ने इंडस्ट्री के लिये ब्योरो स्थापित किया है ताकि किसान के साथ किसी तरह का अन्याय न हो सकी। (समय की घंटों) में दो तीन मिनट में खत्म कर रहा हां।

अंतर-राष्ट्रीय मुद्रा में हमारे रुपये का मूल्य गिरावट पर है। पिछले एक वर्ष में जनवरी 85 से अप्रैल 1986 तक मार्केट में जो एक्सचोंज है रापये का वह डिशिसियेशन पर है और वह येन के खिलाफ 32.3 पर-सेंट है और जर्मनी का सिक्का जो मार्क है उसके खिलाफ यह 30-1 परसेंट है और फ्रांस के सिक्के के मुकाबले में यह 26.8 परसेंट गिरा है और इसी प्रकार 24 परसेंट स्टलिंग की मुकाबले में इस में गिरावट आयी है। तो रूपये का मुल्य दिन प्रति दिन गिरता जा रहा है।

[RAJYA SABHA]

आप ने 7120 करोड़ रुपये पिछले 15 वर्ष में सरकार ने और उस के विश्लीय साधनों ने बैकवर्ड एरियाज में सब्सीडी के लिये दिया था जिसका केवल 69 सर्च हुआ है । बकाया सब्सीडी कागज पर रही और उसे लोग बीच में खा गये। आप से उम्मीद करूंगा कि इस प्रकार कहीं तो पैसे की कमी है, आप डवलपमेंट लिये पैसा नहीं दे सकते और जहां पंसा दते हैं उस का वहां युटिलाइजेशन होता है। यह हमारे लिये एक चैलेंज है. एक चुनौती है।

मान्यवर, रोजगार की स्थिति भी दोना चाहता हुं। सभी इंटरोस्टोड हॉगे इस में । कृषि से जो रोजगार देश को मिलता है वह 1981 में 8.58 लाख था 1984 में वह 8.19 लाख रह गया । इस में गिरावट आयी है और इसी प्रकार माइ-निंग और कोलियरी में यह 1 लाख हजार था जो गिर कर 1 लाख 13 हजार रह गया है। मैन्यफैक्चरिंग में 45.45 लाख था और यह गिर कर 44.73 लाख रह गया है और मैं मानता हूं कि पब्लिक इंटरप्राइजेज में आप का कुछ एक हो फीसदी इंप्लायमेंट बढ़ा है लेकिन आवरजाल दोनों को मिला कर एक लाख 43 लोगों को पिछले 4 वर्ष में नया इंप्लायमेंट मिला है। यह हमारे लिये एक है। पढ़े लिखे लोगों में रोजगार बढ़ता जाता है लेकिन इंप्लायमेंट हमारे लोगों के लिये नहीं मिलता ।

इसके अलावा एन ई आर टी, आई आर डी पी, हाउसिंग स्कीम आदि में जो आप ने रापये में वृद्धि की है उस का मैं स्वागत करता हुं, लेकिन मैं एक प्रार्थना करना चाहुंगा कि इस हाउस के दोनों तरफ के बैठे हुए आदमी जानते हैं कि इन सभी योजनाओं में जितना पैसा और सब्सीडी दी जाती है उसमें बहात सा पैसा बीच में ही लोग सा जाते हैं और गरीकों तक वह नहीं पहांच पाता है। हमारा आपका फर्ज कि उन गरीब आदिमियों को यह सारा का

सारा पैसा आप को सब्सीडी आदि पुरी तरह से मिलना चाहिए।

श्री उपसभापति : अब आप बैठिये । हो गया ।

श्री वीरन्द्र वर्मा: एक बात और । आप ने लालटोन और बाल्टी पर रिलीफ दी है। जहां इस रिलीफ की आप ने घोषणा की हैं वहां मोरी प्रार्थना है कि उपभाक्ताओं तक यह रिलीफ पहुंचनी चाहिए जिससे कि जो रिलीफ आप होते हैं उस को मिडिल मैन न खा जायें। यहीं मैं आपसे प्रार्थना करना चाहता हूं। शांन्ति और व्यवस्था में स्धार लाइए । भृष्टाचार को समाप्त कीजिए । ए फिशियों सी में सुधार लाइए । इन- ए फि-शियेसी से भृष्टाचार और भृष्टाचार से इन-ए फिशियों सी बढती है।

इन शब्दों के साथ मैं माननीय वित्त मंत्री जी से निवंदन करना चाहता हूं कि शंकाएं मेरे मन में थीं और जो स्भाव मैं ने दिए हैं उनके ऊपर गंभीरता से विचार कर्र । धन्यवाद ।

CHAIRMAN: Mr. MR. DEPUTY You have got Rameshwar Thakur. 25 minutes.

SHRI RAMESHWAR THAKUR (Bihar): Mr. Deputy Chairman, Sir, I rise to support the Finance Bill, While expressing my appreciation for the Bill I would like to congratulate the hon. Finance Minister for his sincere desire and progressive measures reflected in the Finance Bill, 1986. The Bill reflects the Government's socio-economic and political policies. It has been drawn broadly on the framework of the Long Term, Fiscal Policy which was hailed in both Houses of Parliament and throughout the country by large sections of the community. The Bill of 1986 enhances the process of stability and path of consolidation of the bold and pragmatic steps initiated last year by the new Government under our dynamic Prime Minister, Shri Rajiv Gandhi. The provisions of the Bill indicate the much needed reliefs to the middle class and the poor, encouragement to small scale industries and impetus to anti-poverty programmes. The Bill also provides certain incentives for savings, investments and growth.

[The Vice-Chairman (Shrimati Kanak Mukherjee) in the Chair].

Provisions have also been made for combating tax avoidance and evasion and augmentation of taxation base. Positive steps have been taken for acquiring immovable properties, liberalisation and rationalisation of the provisions relating to capital g.ins, certain tax concessions have also been withdrawn which have not been considered desirable. It is surprising most of the imminent Members from the other side have ignored to speak on the provisions of the Finance Bill. They have not taken the trouble of either criticising the specific provisions of the Bill or to make constructiva suggestions thereon. Instead most of them have either been lost to ideological controversies, general criticisms of the Government's performances in the past and some well repeated arguments ignoring the actual facts, figures and realities of life.

As regards the Bill there are in all 56 clauses—39 relating to Income Tax, 1 Wealth Tax, 6 Gift Tax, 1 Sur Tax and 3 Customs, 6 Excise and five schedules. After the presentation of the Budget, it has to be appreciated that the Finance Minister has been enough to invite suggestions and to carry on debates and discussions with people from different walks of life. This has been appreciated by the people throughout the country and after consideration of various suggestions, the Finance Minister has been good enough to propose a number of amendments in the Lok Sabha which have been carried and incorporated in the Bill which is under consideration be-

Clauses 1 and 2 deals with preliminaries. Clause 3 deals with exemption limit. The exemption limit has been raised from Rs. 1,000 to Rs. 5,000 which is a welcome feathre Clause 4 deals

### [Shri Rameshwar Thakur]

with standard deduction for salaried people, tax-payers which has been raised from 25 per cent to 30 per cent The ceiling has been raised from Rs. to Rs. 10,000. This has been welcomed by the service class throughout the country. I would like to know from the Finance Minister whether the not entitled to employees who are standard deduction, their minimum of Rs. 1,000 also could be suitably raised? Clauses 5 and 6 relating to section 23 and 24 of the Income Tax Act is in regard to one self-occupied house annual value of which has been exempted from tax which is a welcome feature.

SHRI NIRMAL CHATTERJEE: I have just one point to raise. Did you say there are employees who are not allowed standard deductions?

SHRI RAMESHWAR THAKUR: Yes, there are employees. Those who are availing the benefits of transport by the employers, they are not entitled to this. They are entitled to Rs. 1,000.

SHRI NIRMAL CHATTERJEE: ? see.

SHRI RAMESHWAR THAKUR: They are entitled to Rs. 1,000. Possibly in light of the increase of standard deduction ceiling from Rs. 6,000 to 10,000, it could be suitably amended.

SHRI NIRMAL CHATTERJEE: 1 thought you might be mentioning a peculiar category of Members of Parliament who have their salaries but who are not allowed to standard deductions.

SHRI RAMESHWAR THAKUR: Sir. in regard to interest on borrowed money, the Finance Minister has been good enough now to make a provision for interest upto Rs. 5,000 on borrowed money. I would request the Finance Minister to raise this limit of Rs. 5,000 to Rs. 15,000 or so because Rs. 5,000 is a very paltry sum and it is not possible to acquire a tenament

or a house from borrowed money within this limit and therefore for future this amount should be suitably aised so that it can really give help to the persons who are trying to acquire a tenament or a house or flat.

Small Scale Industries: Under clause 7 (Sec. 32A), small scale industries for which limit has been raised from Rs. 20 lakhs to Rs. 35 lakhs necessary provision has been made to enable them to get relief u/s 32A, 80 HHA and 80 1(2). The Finance Minister has been good enough to bring in an amendment specifically for the carry forward and set off of the unabsorbed portion of the investment allowance which is a welcome feature. Clause deals with Section 32(A and B) investment deposit account. is a welcome feature but there is one aspect; the use of the words a sum equal to the amount or the aggregate amounts so deposited and any amount so utilised in sub-clause (i) of Section 32 AB (1) (b)—gives the room for dispute and, therefore, it should be substituted by the words and/or Or it should be clarified in the scheme to be framed. It is essential because the option is for both, either to deposit or to acquire a new ship, etc. This is a new thing that has been added. I think this clarification is called for in regard to "and" and "or".

There is one item which was discussed by a senior Member of the House yesterday in regard to 20 per cent profit of the benefit eligible business under this clause now. He gave the impression that if one acquired plant and machinery for Rs. 20 lakhs, one can get benefit up to Rs. 40 lakhs in two years. The question seems to be absolutely hypothetical. In regard to the example given about 20 per cent relief plus depreciation. I think depreciation is a normal item which even in the existing law is allowable. And if the rate of depreciation is accelerated, it does not make any difference because this 20 per cent allowance under the new scheme under section 32AB is something different. I do not

think there should be any misunderstanding on that account.

SHRI NIRMAL CHATTERJEE: Mr. Thakur, you are so knowledgeable. I could not refer to it, but if, as has been provided in the Finance Bill, the depreciation in certain cases is such that a particular good is depreciated in the course of two, three or four years, does it not mean that some additional advantage is being provided to them?

SHRI RAMESHWAR THAKUR: No, the issue is different. Where new ship or new aircraft or new machinery is purchased, instead of existing investment ahowance, investment deposit account scheme will operate.

SHRI NIRMAL CHATTERJEE: There are others also. A company would be provided with facilities to retire their houses constructed for labourers in the course of four years. That also is depreciation.

SHRI RAMESHWAR THAKUR: That is not relevant here. I can appreciate that, but that is not the point at issue. So far as this clause is concerned, I have to make two suggestions to the hon. Finance Minister for his consideration. It provides for deposit for eight years. I would like him to consider whether it can be reduced to four years in the light of the higher rate of depreciation now announced and a faster development of modern technology. This is for future consideration. Secondly, as stated in para 5.15 of the Long Term Fiscal Policy, deposits under this should earn an interest rate of 10 per cent. For this provision should have been made in the section itself. If it is not possible at this stage, then 1 would suggest that it should be provided in the scheme.

In regard to audit, there was some ambiguity in the proviso to sub-section (5) of section 32AB. This has been clarified. But another big provi-

so has been given. I suppose possibly it was not necessary. We have taken out in the amended section the words "where the assessee is a person other than a company or a cooperative society." This is good enough. There is no need of any proviso for any other kind of audit because primarily they require a certificate in the prescribed form as provided in sub-clause (5) itself. In any case, this may be examined.

Cause 9 of the Finance Bill deals with the insertion of an explanation regarding capitalisation of interest. In this regard there has been a controversy whether this clause means only clarification of the original intention or it is a clause which brings retrospective effect, that is from 1-4-1974. But if we see the explanatory note, it says very clearly that it brings retrospective effect. The reason given is that this is on the basis of the original intention of the law as well as accepted accounting principles. Institute of Chartered Accountants of India had given their views long back. However, we are happy that it has ultimately been accepted by the Government. The fact is that there should have been some clarification that when this new amendment is brought, rectification of the relevant assessment under Section 154 will be available. Though in normal course Section 154 operates, but nevertheless since it is a question of ten years and all these assessments would be opened since the year 1974-75, it is essential that if capital interest is not to be allowed, that rectification under Section 154 could be simultaneously processed. This clarification or assurance should be given so that there is no unintended hardship to the assessees who will be affected by the last ten years' assessments

Clause 21 deals with Section 80M regarding deduction in respect of certain inter-corporate dividends. Yesterday one senior Member pointed out that this has been done possibly on account of some pressures from cer-

### [Shri Rameshwar Thakur]

tain quarters, that this was deleted from the original Bill and it has been in the revised Bill. retained honourable Member was also good enough to mention by way of an example on the same issue that this is completely devoid of morality to have double taxation. He gave an example that people like doctors, chartered accountants and other professionals, who could not go into corporate sector and work in the form of partnership firms, should not be subjected to double taxation-once on the income of the firm and again on distribution of the same income in the hands of the partners. I wholly support this contention of the honourable Member and I would urge upon the Finance Minister that the said hardship should be removed, if not in this Bill, at least in the coming direct taxes code. On the analogy it should be appreciated that for a domestic company paying full tax on its income and after payment of the full tax, if they distribute the residual as divided to another member-company, another domestic company, then, why should the other company be required to pay full tax again? Will it not amount to double taxation? So this logic is very much applicable in this and that is why there is merit in the retention of Section 80 M which has been on the original statute for a number of years and for valid reasons. I, therefore, support retention of the provision in the interest of inter-corporate investment.

Clauses like 17, 18, 19, 20, 23, 24 and 25 are all minor and clarificatory in nature making minor changes.

Clause 27 is important because it relates to the power of collecting certain information. The Central Government has taken this power and there has been a certain degree of controversy. Originally the provision was that the power given to the incometax authorities was to inspect residential houses plus business premises. Now it has been reduced to only business premises and residential houses have been taken out. There has been

some criticism about it. But the fact remains that there are other sections like Section 133A where we had a provision about searches. What this new Section provides for is to give it more strength and a positive direction to survey which will be in the interests of the revenue, because those people who are not paying taxes but are liable to pay taxes, must be made to pay taxes. Persons who are not coming forward to give true details of their tax liability must be brought to book. As regards the original powers for search, and seizure under the existing laws those powers remain in cases where there is definite prior information regarding evasion of tax on a large scale, the power is there on the statute book and it has not been affected by the amendment proposed now. Clause 29 is a laudable clause which inter alia now allows any public sector company to issue debentures, interest on which will receive tax exemption. This is a matter which has not been mentioned by members from the other side but it is a very important step taken by the Government and it deserves compliments.

Other clauses are of general nature—28, 30, 31, 32, 33, 35, 36, 37 and 39. They relate to consequential minor amendments.

34 is an important clause Clause which deals with section 269U. Chapter XXC. This is a new chapter relating to purchase by the Central Government immovable property in certain cases of transfer. This is a very comprehensive section and deals with There are obviously various facets. certain difficulties which are being apprehended. One or two aspects I would like to mention. One is that the words used in the Bill are 'not less than Rs. 5 lakhs', whereas in the Finance Minister's speech the words indicate clearly 10 lakhs. Similarly, the Long Term Fiscal Policy does mention ten lakhs. I do not think it gives a clear position. The ambiguity in the clause is to be seen from the speech of the

Finance Minister. If the Finance Minister's speech is categorical, then, I think, the Bill must also be of the same pattern. Therefore, I would very much urge that this ambiguity should be cleared and Rs. 10 lakhs' should be stated.

Secondly, the existing Chapter XXA envisages acquisition Ly the Central Government of immovable property, etc. on payment of the consideration shown in the instrument of transfer and 15 per cent of the said amount. This has been there in earlier Governmnt's policy on acquisition of property and the existing law. This provision has been there on the Statute Book for a long time. If the intention of Long Term Policy was there to add 15 per cent, we do not know what legal difficulty could be now to the provision which has been there for such a long period. I would very much urge re-consideration of this aspect.

Then, one of the senior Members on the other side indicated that the Gift Tax has been made aggressive since the aggregation provision has been omitted. I would like to say that the Finance Minister, while deleting the provision of aggregation, has raised the tax from 5 per cnt to 30 ped cent straightaway. Not only that, the Finance Minister has also withdrawn all the existing exempions in relation to National Defence Gold Bonds and Gift to spouse up to Rs. 50,000, gift of life policies of insurance to dependent persons, etc. Therefore, in the real sense though the law has been streamlined, it has been sufficiently sive and prohibitive to make gifts be-20,000. So the impression yond Rs. created by the hon. Member is basically wrong.

SHRI NIRMAL CHATTERJEE: For five years how much aggregation was there. You add them and then calculate.

SHRI RAMESHWAR THAKUR: If we leave out all these exemptions, it will be seen that with new rates, gift tax is higher beyond the exemption limit.

SHRI NIRMAL CHATTERJEE: Five years' aggression is eliminated. If that is not eliminated, you compare it with the present position.

SHRI RAMESHWAR THAKUR: think you are mistaken on facts. hon. Member also mentioned about the re-introduction of Estate Duty. I would like very much to say that this is surprising. When all aspects were considered and there were representations from a wide section of the people for its abolition only then these steps were taken. Even the Parliament Committee had mentioned that the revenue from Estate Duty is very low and the expenditure is so much. We are all aware that there was so much of litigation right from the stage of death and mourning perty went to the inheritor. The cases went on for years and decades, 1958, a person died and the case went on for two decades. In the meantime, his son also died. It is a famous case of Delhi. If you want to amend the law, you have to go all the State Governments to get their consent and there are obvious difficulties. There were no benefits. There was a separate department for Estate Duty and lot of expenditure was there. Now, a policy decision has been taken after careful consideration. My friend says that we should not change the decision. Now, it is a part of long-term fiscal policy. This is a very negligible amount compared to the totality of collection.

SHRI NIRMAL CHATTERJEE; You are throwing the baby along with the bath water. This is the kind of solution that you are advocating.

THE VICE CHAIRMAN (SHRIMA-TI KANAK MUKHERJEE): Your time is over.

SHRI RAMESHWAR THAKUR: Suppose one person has left only one residential house. He dies and his family

[Shri Rameshwar Thakur]

gets stranded. Sometimes, they have to sell the house in order to pay the Estate Duty. The prices have gone up and the value of the house has gone up.

SHRI NIRMAL CHATTERJEE: If you apply the same kind of argument, then income-tax should also be abolished because all kinds of problems are there. This is what is called throwing the baby . along with the bath water.

SHRI RAMESHWAR THAKUR: have many examples where the persons L concerned had to sell their property.

The Finance Minister was good enough \* to bring an amendment of Section 80 HHC to allow dedications to the extent of 4 per cent of the net foreign exchange realisation plus 50 per cent of the remaining net profit. This is indeed a very good We have a lot of competition in thing. the international market and it is essential that such postive relief should be granted to augment our export earnings.

The reliefs given in indirect taxes to the small and medium-sized industries will help these industries. I was surprised when some hon. Members said that these reliefs are for big industries. (Time bell rings) I have few specific suggestions to make. One is in regard to the medical relief to self-employed and other salary earners. The Finance Minister was good enough to say that a separate Bill will be brought. My only suggestion is that the should be brought in this session, Bill possible.

SHRI VISHWANATH PRATAP SIN-GH: We are trying to squeeze in this thing. If time permits, we will bring this Bill.

SHRI RAMESHWAR THAKUR: will suport it because it will help so many people. I suggest that a deduction out of the total income of a person, subject to limits, be allowed on premium paid for medical insurance policies taken by them with the General Insurance Corporation of India. Similarly, I would suggest premium on group insurance by such selfemployed and other salary earners with the Life Insurance Corporation of India should be allowed.

I would like to make a few other suggestions. After the Finance Minister's speech, some people have criticised the long-term fiscal policy inside the House and outside in the Consultative Committee. It is very unfair because this policy has been welcomed throughout the country. I would urge upon the 2.00 P. M. hon. Finance Minister that the Long Term Fiscal Policy be implemented in full excepting in unavoidable circumstances to ensure public confidence in the Government's policies and commitments. Secondly, the amendments to the Taxation Laws should be with prospective effect and as far as possible retrospective application should be avoided. This is a policy matter. Thirdly, the National Deposits Scheme (New Series) be announced in early June, 1986 latest to ensure savings during 1986-87. The Venture Fund Bill should be introduced during the current session of Parliament to encourage indigenous technology. Consolidated income-tax returns already finalised by the CBDT and cleared by the Law Ministry should be introduced during 1986-87. Necessary efforts should made to announce the draft of the Direct Taxes Code in July, 1986 so that an opportunity may be given to the Members and others as per the normal policy of the hon. Finance Minister to give their views before the Bill is introduced. Then, a large number of pending cases are there, both regular as well as appeals. Efforts should be made to ensure that these cases referred to High Courts and at various stages are expedited. I would urge very much that the status of the Tribunals should be raised as per Article 323-B of the Constitution, as has been done in the case of Appellate Tribunals for Customs and Excise under clause 6.2 of Long Term Fiscal Policy. In the alternative, a Central Direct Tax Court may be established with at least 4 to 5 Benches with the status of a High Court so that all the pending cases which involve not only litigation, not only expenditure of assessees but also expenditure and time for the Department and the delays in collecting The other revenue, are expedited. suggestion I want to make is about the assessment and appeal procedures. entire process should be rationalised and

simplified in the light of the past experience entire administrative machinery should be toned up at all levels to ensure that the progressive policies enunciated by the Finance Minister in the Long Term Fiscal Policy and the Finance Bill are effectively imlemented at all levels. And those people who are doing commendable work should be rewarded and those who are failing in their duties should punished severely.

The last suggestion is in regard to the computerisation. Application of computer in the Department is essential because this will ensure to cope with the increasing volume of work and to carry the work by the Department concerned in time. And hardship in regard to delay in many matters could be avoided. Therefore, I would urge very much that the computers should be set up in different centres. To start with, they should be there in each important State capital and metropolitan cities and later on they can be installed in other cities also. Thank you,

SHRI JAGESH DESAI: I would like to know from the Finance Minister whether this Long Term Fiscal Policy is so sacred that it cannot be touched even though we find that something is not in consonance with the public policy.

VISHWANATH PRATAP SINGH: Nothing can be more sacred than the public policy.

श्री स्खदेव प्रसाद (उत्तर प्रदेश) : मान-नीया उपसभाध्यक्ष जी, हमारे आदरणीय वित्त मंत्री जी ने फाइनेंस विल सामने प्रस्त्त किया है, मैं उसका समर्थन करता हां ।

जहां तक कि मल्क में इकनारिक कडि-बन का सवाल है, मैं समझता हूं कि दिश की जाजादी के बाद हम अपनी हर पंचवर्षीय योजनाओं में उत्तरोत्तर इस तरह के प्रावी-जंस करते जा रहे हैं कि हमारे मल्क की इकनामिक कंडिशन दिन-प्रति-दिन सधरती चली जा रही है। हम उन सारी बातों की आर ध्यान नहीं ले जाना चाहते जिनका जिक हमारे नहत सारे आपोजीशन के साथियों ने कियी है, लेकिन मैं कुछ हिन्दुओं पर अपने विचार अवस्य प्रकट करना

और वह यह कि एक बात जो बार-बार दोहराई गई, वह है घाटे की अर्थ-व्यवस्था और दूसरी ऋण के बारे में । घाटे की अर्थ व्यवस्था मुल्क की बढती हुई आवश्यकताको देखते हुए और इकानो मिक कडीशन को दोखते हुए किसी भी सरकार को बनानी पाती है जब की अर्थ व्यवस्था बनानी पड़ती है तो मतलव है कि हम ज्यादा से ज्यादा सिकया हो करके अपने घाटेको पुरा करनेकी कों शिश करते हैं। वह घाटा पूरा करने की काशिश हमारी यही नहीं होती है कि हम आम जनता पर टौक्स ही लगायें या उन पर कर भार थोपो, विलक्ष और जरियों से देख-ते हैं कि हम अपनी घाटे की अर्थ व्यवस्था को कैसे पुरा करें। इस तरीके से मल्क अपने पर पर गड़ा होता है। फिर हम दसरी पंचवर्षीय योजनाओं और दूसरे मालों के बजट में आगे बढते चले जाते हैं। इस बारोमें एक बात और हमारो सामने आई वह यह कि हमार भाई वीरेन्द्र वर्मा जी ने इसको उठाया था कि साहब, हम फलां सन् में इतने प्रतिशत आगे बढ़े, फलां सन् में इतने प्रतिशत आगे बढ़े, हमारा बजट प्रोपोजल जो रहा वह दिन-प्रति-दिन वढता हाआ चला जा रहा था, लेकिन बीच में उनकी रण्डतार धीमी क्यों हुई ? घाटा तो नहीं, लेकिन धीमी क्यों हुई ? हमारे माननीय वित मंत्री जी ने बहुत सूक्ष्म जवाब दिया बहान सटीक जबाब रहा कि अपने यह दोना और देश ने भी यह दोखा कि हमने लर्डी बैंक से लोन लेना बंद कर दिया. जिसकी लंकर हम अपने बजट को परा किया थे। साथ ही हमने दूसरे मुल्कों से भी कर्जे लेने बंद कर दिए और फिर जहां आवश्यकता पड़ी बहा थोड़े वह त लिए । इस तरह से हम अपने पैरों पर खड़े होते चलें जा रहे हैं। हमारी प्रगति भले थोडी कम हो लेकिन हम दूसरों की तरफ मूह ताकने वाले नहीं रह गए । हमारा दोश अधने पैरों पर खडा हो रहा है। इसके लिए हमारी सरकार , हमारे वित्त मंत्री, हमारे प्रधान मंत्री, सभी वधाई के पात्र हैं। मैडम. एक आध बात को ओर और मैं सरकार का ध्यान आकर्षित चाहना हा । हमारे बहुत पुराने साथी ग्राभदस्यामी ने कछ जिक किया था एलिस का जो अपनी जगह पर चक्कर काट रही है

## [श्री संबद्देव प्रसाद]

और दासरा जिक किया था उन्होंने एक ग्रामीण की केन्द्र यात्रा का । एलिस वाला जिक्र तो बहत सटीक कहा क्योंिक जनता रिजीम में वही चक्कर था। कांग्रेस के वक्त में तो वह चक्कर एक ही जगह है। लेकिन जो हमारा रोलिंग प्लान चला वह चक्कर काट करके एक ही जगह पर रह गया। मुल्क की इकानोमी एक इंच भी आगे नहीं बढ़ पायी। तो उसका तो उन्होंने बहुत सटीक कहा। दूसरा जो कहते हैं कि बैंक गीयर में हम ले जा रहे हैं, वह भी बहुत पुराने हैं और मैं भी बहुत पुराना हूं, मुल्क के उस हालात को दोखा है कि जब मुल्क आजाद हाआ उस समय हमार मुल्क की इकानोमिक कंडीशन क्या थी और आज हम कहां हैं ? उन्होंने इसको महसस नहीं किया बैंक गीयर में ले जाने वाली कांग्रेस सरकार है या कि उनकी सरकार थी? एसी सरत में उन्होंने जिस बात का जिक किया मैं स्वागत करता हूं कि उन्होंने अपनी ही बात को उल्ट करके अपने लिए कहा। दासरे गरीबी, बेरोजगारी, सूखा और बाढ़ के बार में हैं। गरीबी जिस प्रतिशत पर शुरू में भी क्या मैं कह सकता हुं कि वही प्रतिकत आज भी है। बेरोजगारी जिस समय कि हमारे मुल्क आजाद हुआ उस समय कितने परसेट थी और आज कितने परसेंट है, हमारी बढ़ती हुई आबादी को देखते हुए और जिस तरह से सरकार ने रोजगार के अवसर प्रोवाइड किए हैं उसको देखते हुए क्या यह कहा जा सकता है कि हमने कही पर कोई ढील नहीं आने दी है, हमने रोजगार के अवसरों को बढ़ाया है। हमने तरह-तरह के रोजगार के साधन उपलब्ध कराए हैं। उस-में बहात सारे रिलीफ दिये। तरह-तरह की नौकरियों में लोगों को इन्वेलव किया और वह कितने परमेंट आगे बढ़ गये, इसका सहज अंदाजा नहीं लगाया जा सकता । आज छोटे-छोटेमल्क अपने हालात को दोसते हुए भले ही कहीं तक दावा कर सकें कि हमने इतनी परसेंट किया, इतने परसेंट किया । लेकिन हिन्द स्तान के एक सबे का कार्य जितना होगा, उतना बड़े-बड़े मुल्क अपनी तमाम जिन्दगी मे नहीं कर पाए होंगे। तो इन सब बातों को दोखते हुए यह कहना कि हम बहुत करते। हैं। हां, हमारी किमयां हो सकती हैं। उनकी ओर आप इंगित कीजिए, उनकी ओर

इशारा कीजिए, उसको हम मानने के लिए तैयार हैं। लेकिन हम यह मानने के लिए कतई तैयार नहीं है कि हम देश को उल्टी दिशा की ओर लें जो रहे हैं, देश को आगे 🕈 नहीं लेजारहे हैं।

हमारे साथी निर्मल चटर्जी जी ने कल अपनी स्पीच में कहा था कि कर्ज लेकर संसाधन जुटाने या सरकारी धन का दुरुपयोग करने के बार भे। मैं उनसे पूछना चाहता हूं कि, और जगह की बात जाने दीजिए, आपके प्रांत बंगाल को दोखिए, जहां पर इंडिया गवर्नमें ट करोड़ों रुपया वहां गरीबों को मदद को लिए दोती, ही, वह किस राप में जा रहा है और किस तरह से उसका उपयोग हो रहा हैं? क्या उन्होंने कभी इस बात को देखा है, अपने दामन में मृंह डालकर । आज भारत सरकार की आलोचना इस बात के लिए कर रहें हैं। आज कोई भी एकानोमिस्ट पश्चिम बंगाल में जाकर देखें कि वहां पर क्या अर्थ-व्यवस्था है, वहां के हालात, वहां के बीस सुची कार्यक्रम की क्या गति हो रही है। जो पैसा वहां केन्द्र-सरकार की ओर से जा रहा है, वह किसकी पाकेट में जा रहा है ? तो इन सब बातों को भी दोसना चाहिए, इनकी ओर ध्यान दोना चाहिए और पहले अपने दामन मों देखकर फिर दूसरों पर कीचड़ उछालना चाहिए ।

महोदया, मैं इन सब बातों की ओर ज्यादा नहीं जाना चाहता। लेकिन एक बात कहना चाहता हूं कि कभी जिक आया कि माहब, चाइना में इतना उत्पादन बढ और किसी ने कहा कि रूस ने इतना उत्पादन बढ़ाया। लेकिन में पछताहां कि क्या भारत ने कम् उत्पादन किया है ? भारत में कृषि-योग्य जितनी भूमि रही है, उससे बढ़ करके इस समय हम 28 परसेट कृषि-योग्य भीम को बढा दिया है और आज जो भारत आजादी के पहले या आजादी के बाद कच्छ दिनों तक दूसरे मुल्क के अनाज पर निर्भर रहने वाला था, आज वही भारत द्सरे मुल्कों को अनाज का निर्यात कर रहा है, दासरे मुल्कों को अनाज की मदद दो रहा है। म कहता हूं कि बाढ़, सूखा, बेरोजगारी. क्या मल्क को नहीं दोखते हैं। आज महा-राष्ट्रकी क्या हालत है, गुजरात की क्या हालत है, मुल्क के कितने सूबों में आज सूखें

की स्थिति है, कितनी जगह बाढ़ से तबाही ह इ<sup>६</sup>? क्या वहां सब का पेट यह सरकार नहीं भर रही है ? क्या भारत सरकार उनकी मदद नहीं कर रही है ? अरबों रुपया उनको देकर के उन गरीबों की मदद कर रही है और किसी को भी यह महस्स नहीं होने दोती कि कोई अवसी भूखों मरा जा रहा ही, जबिक सन् 1942 में, जब अंग्रेजों को राज यहां था, अकले बंगाल में ही करीब 42 लाख लोग तड़प कर भूख से मर गए थे, आप कोई यह कहने के लिए तैयार नहीं है और मैं दावे के साथ कहता हूं कि भूख से मरने वालों की बात करने वाले यह साबित नहीं कर सकते हैं कि फलां आदमी भूख से मर गया। यह भारत सरकार जो दासरों का मृहि हर काम में देखती थी, आज अपने पैरों पर खड़ी होकर अपने मुल्क को आगे लेजा रही है।

महोदय, एकाध बातों की ओर में माननीय वित्त मंत्री जी का ध्यान दिलाना चाहांगा और मैं यह चाहागा कि उसकी ओर वे ध्यान दें। पहली बात तो यह है कि मल्क की अर्थव्यवस्था कार्त दोसते हुए चाहे डीजल या पेट्रोल या दसरी चीजों की कीमत को उन्होंने बढाया और मल्क ने उसे सहर्ष स्वीकार किया. लेकिन जिस रेशों से आज खाद्य के, क़ो, इंजन और मशीनरी के दाम बढ़े उस और आपका ध्यान जाना चाहिए और उसे देखना चाहिए । दूसरी चीज, पवी उत्तर-प्रदेश, बिहार, गध्यप्रदेश के कछ भाग, उड़ीसा, आसाम के कुछ हिस्से और बंगाल. जहां पर कि आबादी बेतहासा बढ़ी और अब बढती जा रही और अब भी बढ़ती जा रही हैं गवर्नमें ट के तमाम प्रयासों की । वहां पर क छ एसा प्राविजन होना चाहिए जिससे कि इंडस्ट्री या स्माल स्केल इंडस्ट्री या कोई बडा उद्योग लगाया जाय ताकि उनमें लोगों को रोजगार मिल सके। नहीं तो बिहार, उत्तर प्रदेश के पुर्वी भाग से लोग भाग कर पंजाब, हरियाणा और दिल्ली और पश्चिमी उक्तर प्रदोश में आ रहे हैं और ट्रोनों में बैठने के लिये उन को जगह भी गहीं मिल रही है। ट्रेन को उत्पर वे लोग बैठ जाते हैं और गिर कर मर जाते हैं। यह उनकी मजबरी है। तो एमें साधन वहां प्रोवाइड किये जाने चाहिए जिस से कि देश के उन

हिस्सों की अर्थ व्यवस्था सुधर और लोग अपने अपने कार्मों में लगें उन को वहां रोज-गार मिले और मुल्क का सुधार हो ।

मैं एक बात की ओर आपका ध्यान दिलाना चाहता हूं कि भूमि स्धार हम ने बहुत किया है और उस में हम ने बड़े लैंड होल्डर्स की जमीनों लौं और उन को गरीबों में बांट दिया । लेकिन वे गरीब आज भी देख रहे हैं। उन पट्टों को उन्होंने कि मश्नरी और हाई कोर्ट में चैलेंज कर के उन की सारी खेती को रुकवा दिया है और वह बड़े लोग खुद खेती कर रहे हैं और जिन को पट्टे दिये गये थे वे देख रहे हैं कि कब वे खेत उनके हाथ में आयोंगे।

अंत में मैं विक्त मंत्री जी का श्क्रग्जार हूं कि उन्होंने मल्क में एक एेसी अर्थ व्य-वस्था की है जिस से कि मल्क आगे बढ़ रहा है और अपने पैरों पर खड़ा हो रहा है। इन शब्दों के साथ मैं एक बार फिर इस बिल का अनुमोदन करता हूं।

SHRI S. W. DHABE (Maharashtra): Madam Vice-Chairman, we are discussing the Finance Bill. Incidentally, we are also discussing the implications of fiscal policy and the steps being taken by the Government in regard to the economic situation in the country. After the Budget has been presented, the Finance concessions. Minister given announced concessions and reliefs, from time to time though it is not an election year. What is called the sanctity of the Budget has been lost. If these concessions were to be given, it could have been done earlier. The Finance Minister is well-informed about the financial problems of the country. He have naticipated all these things and before the Budget was formulated and presented, he should have incorporate<sup>A</sup> Budget. I these things in the like to know from the Finance Minister

[Shri S. W. Dhabe]

The Finance

how he looks at this and whether it was not possible for him to anticipate what possible objections from will be the various sections like small-scale industries and so on.

CHIMANBHAI SHRI (Gujarat): Mr. Dhabe, is it possible to anticipate all these things?

SHRIS. W. DHABE: I am not the Finance Minister. You might have been a Minister for some time. The Finance Minister should be in a position to anticipate all these things. I would like to know from him, what is the position.

Madam, the main thrust. the main objective, of these concessions is to improduction. t-rove productivity and These are the two of the same sides coin. If there is no improvement in producitivity, if there is no more production, we shall not be reaching the commanding heights of prosperity.

Now I shall refer to the problem of strikes in public sector undertakings which are directly under you. I will only give one example. The strike took place in coal industry on 9th April. They had about 11 demands. And in reply to my Unstarred Question No. 995 the Minister for Energy Mr. Sathe, has said, strike was almost complete in all the coal mines numbering about 440, excepting a few collieries in Western Coalfields Ltd." He has further said that as result of this strike "the total production los may be of the order of 4.50 lakh tonnes approx. valued at around Rs. 10 crores. Allowing for normal absenceeism and giving allowance for those who were present, the number of workers who went on strike is estimated to about 4.70 lakhs. The loss of wages to the workers may be as high as Rs. 35 crores."

Madam, the strike was not by one union but by all the unions, including the INTUC which has traditionally the support of the Government.

Now I will refer to item 3 of the annexure to the reply of the Minister of Energy which refers to the decision of the Government relating to employment to dependent of retiring employees as per NCWA-III. The reply says:

"This provision has been found to be unconstitutional and is not being acted upon even in the steel sector."

In this connection. I would like to know from the hon. Minister whether it has not been the practice to give employment to the dependents of those employees who have died on duty. Also even if the employee has not died but is on the verge of retirement, his depdendents were given preference in jobs in this particular public sector. I do not understand how this provision has been found unconstitutional. It is all right, you do not give a chance to the dependent of the retiring employee but how it has been found unconstitutional I cannot understand. In fact, in coal industry there is an atmosphere that the dependents of soal industry employees would take up to the job in coal industry itself. Therefore, the decision that has been that they will not be given employment, is harsh, anti-labour and undesirable. I would like the hon. Finance Minister to review this order, particularly when the public sector undertakings are under him.

The other point is about cooperative movement. We want that the labour and others should do constructive activi ties. In my area of Mahrashtra the labourers want to form cooperative banks. In the rural area of Nagpur, district Kalmeshwar, landless labour, agricultural labour, have come forward to form co-Operative banks. Cooperative ments are proposing and recommending the proposals, but I am told the Minisstry has issued instructions to Reserve Bank not to entertain such proposals. Proposals from my area in Vidarbha. Mahrashtra, are pending for the last two to three years. In fact the cooperative movement today in Maharashtra is restricted to Western Maharashtra mainly to the sugar industry. So far as Marathwada and Vidarbaha are concerned, there are very few banks compara-

tively and now the people are taking up banking and the depositors and workers want to run their cooperatives-what we call the Shramik Sahkari Banks. I would like the Minister to use his good offices and give directions to the Reserve Bank so that the genuine proposals really ment for tabour welfare either in rural or urban areas, for the agricultural labour, small peasants and workers are accepted. I don't think this harmful. On the other policy will be hand it may help in mopping up deposits and creating an atmosphere for having constructive activities among the working class.

Sir, the 'Economic Survey' is a very fine document and has made an indepth study of a number of problems. But so far as the problem of regional imbalance concerned, it has not been given proper place. The problem today is not of giving funds to the States; the problem today is not that some industry should be located in a State. State level financing by the Planning Commission is not going to help a balanced development of equitable development of a particular State. In the States of U.P., Bihar and Maharashtra, there are large areas which are economically and socially backward. No industry is willing to go from Bombay to Nagpur. We have got 49 Maharashtra's per cent of industries located in Bombay city alone, 11 per cent in Pune, 10 per cent in Thane district. 70 per cent of industries of Maharashtra are in the three districts of Bombay and nearabout because no Bombayindustry-owner wants to shift out of Bombay. The entire Vidarbha area has 7.8 per cent and Marathwada 3.5 per cent. That is the position of industries. In irrigation, 12 projects are still pending out of 25 from Vidarbha area which have not been cleared. What I want to suggest to the hon. Minister is that a re-thinking is necessary in the process of planning and allotment of funds to the States. It must be given specifically for location of industries in the backward areas in those States and the districts must be identified. Sir, in my State, State-level planning was there upto 1974. The result was the same. Then district-level planning came after 1974. Irrigation and major projects were beyond their scope; they were not given district-level planning. Therefore. there is a demand in Vidarbha area for regional development planning, a concept which has been accepted in some countries. Regional development planning means taking up smaller areas of the State which can be considered as compact units for the purpose of development. When the reorganisation of the State took place, Art 371 was drafted for those areas which came to Maharashtra envisaging that there would be Regional Development Boards. An assurance was in this House that these would be formed. The Maharashtra State Assembly passed a resolution recommending it to the Central Government. Up till now the Central Government is sitting tight over it for what purpose. I do not know. When there is statutory planning provided for in the Constitution itself and there is a demand also from other places that regional planning should be considered, it is not understood why Government is delaying it. It will go a long way in the economic development of areas like Vidarbha and Marathwada. I would request you to consider this aspect. It is not given in the 'Economic Survey' how you are going to have the regional imbalances removed. For that regional planning should be one of the criteria to be adopted.

Another thing I want to say, lastly, is public about the distribution Some of the worst affected persons in this inflationary situation when prices are going up are the workers in the unorganized sector and industrial class in the small-scale sector whose daily wages are only from four to seven rupees. I request the honourable Minister to consider a scheme by which the public distribution system can identify areas in which people belonging to the unorganized sector, the industrial workers and workers of the small-scale live and open fair price shops there. This will go a long way to relieve them of the plight in which they are. In India the wages of the agricultural labourers and also the workers in the unorganized sector and in the small-scale industries vary between four and seven rupees per day and, therefore, they require greater protection. I hope the honourable Minister will give top priority in providing protection to them.

SHRI SANTOSH KUMAR SAHU (Orissa): Madan Vice-Chairman, I rise to support the Finance Bill which has been brought by the honourable Finance Minister because of the many good reasons as enunciated in the Finance Bill.

Madam, this Finance Bill is the last exercise in the beginning of the year for the financial measures which require sanction of Parliament under article 112 of the Constitution.

The programmes and outlays are enuniciated in the budget. Then they are sanctioned in the Appropriation Bill. Then the measures which want to give a certain economic direction, to give a positive economic outlook are enunciated in the Finance Bill.

This Finance Bill which has come be-

fore us today, which has already been passed by the Lok Sabha, has had a long, chequered discussion. I congratulate the Finance Minister for one reason: This time the dialogue and discussion that he has had with different groups of people If we see the has been very helpful. amendments, we will find that it has brought a definite relief to the scale sector and the industries. I myself was initiated by the Finance Minister was initiated by the Finance with people belonging to the small-scale indutries. They pointed out the hard realities and the Finance Minister was considerate enough to their difficulties and hard-snips. If we see their position in the country today, many small-scale industries are sither dying or are sick, and if he had not given these concessions, probably their figure would have swollen. Now it is a generally welcome measure that the exemption limit of excise has

gone up from Rs. 7.5 lakhs to Rs. 15 lakhs and in the case of multiple unit production it has gone up to Rs. 30 lakins. The Finance Minister also promised during the discussion that future they will have such discussions because it is an open country, a democratic country where people have a right to say and represent. As was pointed out by the Finance Minister in his budget speech-which I welcome taday, again-financial measures should not be in a glass room, kept aloof from the public. After all, we are dealing with public money and public policy should be framed for achieving economic goals of the country and nobody can stop it. Therefore, I welcome the Finance Minister for his boldness and for his frankness and for the new direction which he has given to the budget and the Finance Bill this time.

Another new point which he has introduced in the budget-about which many have spoken—is the MODVAT through which he has tried to remove the cascading effect of levying excise duty at every level up to the final product. It is a new beginning which I think, in the course of processing, will have a beneficial impact upon the whole pricing of the finished product. In the meantime the main criticism from the Opposition has been that there should be a committee to consider why the concessions were given by the Finance Minister. But Madam, I tell finally with all the experience in Parliament, it has been said in this country, if you want to delay or dilute a measure, then you appoint a committee. That will not solve the problems. This Budget and the fiscal measures were enunciated for the year. You cannot go on delaying it, and the people cannot go on suffering for all time to come. We should have long-term policy perspective which can be decided by experts committee, not merely short-term measures like the policies and programmes Otherwise, probably, I am afriad we cannot achieve the goal.

Then another question has been raised. The Finance Minister is very honest.

He is very strong. He has spoken one thing that there should not be raids on residential houses. But he has told at the same time that there is a legal provision to have raids on residential houses too. It means, he has told one thing that though the law is there on raids on residential houses, it will be sparely used. It is like his personal character. In a democratic country, every premise cannot be raided for all times and at every moment of life. If anybody defies a law, if anybody points it out, the hands of the law are strong enough to raid. So, this should be understood in the proper perspective.

Coming to another very important thing, I would like to say that through the Budget proposals which were enunciated in February and which were discussed, the small-scale sector has got benefits.

Now, coming to other points of this Budget, if we see the Finance Bill, it is growth with stability which is the more important factor in this Budget because this time the whole criticism of the conomy is that the public sector should have commanding heights. If we see the Finance Bill, the public sector's share has been raised to 20.3 per cent. It shows that we want that the public sector must have commanding height, and this has been envisaged in the country.

Not only that, but the 'anti-poverty programme which has been boasted of in this Budget has almost 60 per cent more outlay than that of last year. It shows that the Finance Minister has definitely devoted his time to see that the anti-poverty programme gets 'a boost in the country and that the national economic build-up is not neglected and that the poor people get benefit.

There has been some criticism about the rise in the long-term Plan expenditure. But if we critically analyse, we will see different things. The subsidy on food and fertilizer has gone up by 60 per cent. It is necessary for the common man. So, it has gone up. There is nothing.

Probably India is one country which is proud of its agricultural production today. Though, in comparison to some ofner countries, we have failed some. where, we have come a way till the end of the Sixth Five-Year Plan. We can ourselves that we do not go with a begging bowl for getting wheat or rice from other countries. We have sufficient buffer stock. It was pointed out in Parliament that we had 20 million tonnes of stock of foodgrains which could meet any drought situation in the country.

Another important factors is why the non-Plan expenditure has gone up. We have 'lo consider one important aspect also. We have been discussing in this House and in the other House various time about the drought, the cyclone and the flood and relief measures. The assistance to the Slates has gone up to Rs. 1,000 crores this year. This is increasing. You cannot stop it. But at this juncture I would appeal to the Finance Minister also that these semi measures, semi-hearted measures to give temporary relief will not also solve the problem permanently. This has become a part of the climatic attitude. The natural calamity has become a part of our life. It has affected us cyclically. They cannot be checked in one year in the whole country. So, it is essential that in this country we should take strong, permanent measu-

I also want to emphasise this. On the anti-poverty programmes, the NREP, the IRDP, the RLEGP which we are implementing we are spending crores of rupees. But there is much leakage at the grass-root level. This leakage must be stopped. We must see that the beneficiaries get the benefit ultimately.

There is one thing lacking in us and here there is nothing wrong in supporting Shri Gurupadaswamy that the people's participation is lacking. We

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know there is scarcity of resources, but we should not forget that we have go, plenty of human resources. If we mobilise 1t and canalise it for nation building we can build our own capital and solve many problems. I have been saying this in other debates also. This is particularly relevant in our rural employment programmes and other programmes and building up irrigation projects linking Ganga with Cauvery. If every State contributes a crore of rupees and canalise it in this direction linking and developing irrigation system we can bring about an unprecedented agricultural revolution and relieve the drought-prone areas from the frequent droughts they are faced with. But the proolem is that nation building a titude is lacking in us. We are not having people's participation in these programmes. That is why there is so much of leakage. We mus, take care of it.

Now I come to the public sector undertakings. I have been analysing the real problem they are suffering from. We all, including the Prime Minis er and the Finance Minister, feel that the public sector should continue to occupy the commanding heights in our economy. At the same time they must generate adequate resources to finance their own resources. If we see the analysis made by the Bureau of Public Enterprises for the year 1982-83, its figures are not very pleasing. Therefore, in order to correct all this we have to streamline the administration. I quote the Bureau of Public Enterprises analysis here:

"Out of the 144 running commercial and industrial institutions, other than financial institutions, in which income-equity investment was Rs. 13,121 crores at the end of 1982-83, a net profit of Rs. 15.017 crores was made by 82 enterprises. Others suffered a loss of Rs. 821 crores. Dividend to the tune of Rs. 114 crores was declared by fortyfour companies and the Centre's share in the dividend was Rs. 110 crores."

It means the return was 0.84 per cent. In such a situation how can they generate their resources? The recommendation of the Eighth Finance Commission was that 6 per cent dividend must emerge from out of the returns every year upto 1990 at least so tnat they are able to generate adequate resources. Why has this not happened? Why could we not generate our own resources? It was because the unit cost of productivity is high. We have to take this into consideration. have to see that these enterprises produce at economic level. The main problem with them is that these enterprises get engaged in empire building with the result their overhead cost goes up too much. It is at the cost of the Exchequer. The people are paying for it. Until we take steps to avoic it. I think the problem will become very gigantic very soon and we may have to bear a very heavy burden because of it. Therefore, I would sppeal to the hon. Minister to look into these with greater care and the nation building attitude should be inculcated everywhere. Similarly, if we stand for rural development we have to bring about people's participation and a new national urge should be created.

Power is another most important constraint coming in the way of our development. Here I would just recall what the builder of the modern Soviet Union-Lenin-who brought about a revolution there, said. He said they had to remove poverty, they must produce enough power. Unfortunately, we in India have not yet given proper importance to it in our planning and regional imbalances persist in power production. In the last discussions on Planning I pointed out that the Eastern Sector of India, which is the most neglected area uptil now does not have any atomic power station. It is high- $_{
m time}$ that something is done to get this region rid of the power shortage.

Now, I come to my State, Orissa. The actual capability of power production in that State is 519 megawatts. but its necessity is 800 megawatts. According to a survey conducted by

the Government of India the requirement for power in that area will grow to 1205 megawatts by 1990. By the end of 1990 the total theoretical generation capability of Orissa shall be 727 MW only. It is one of the States which is most backward in the country. Whatever we may do it will all go waste when there is no power. Even industries have to be closed down when there is no power. There will be no hope of industrialising the State. As a result of shortage of power, industries will be closed and will be lay-off of there So I request the Government to give emphasis on producing more power.

Now, I request the Finance Minister to look into the aspect of the Working Group on Power set up by the Planning Commission for the Seventh Plan. They recommended that each therbe given special mal station should consideration so that it can generate new power and the production must start by 1989-90. The Power Minister constituted a Sub-Committee for funding, consisting of Secretary (Finance) Secretary (Economic Affairs) other Secretaries also. I think proposals have come from various foreign companies and they are lving with the Centre. I request the Finance Minister to accord his approval to it immediately so that our backward State may not suffer. This would also remove regional imbalances. I am sure the Finance Minister will take into consideration all these things.

Then coming to super thermal power stations, the power Survey Committee of the Planning Commission, Working Group also recommended that it should be constructed in Talcher. Now, that also has been delayed. I appeal to the Finance Minister that this also should be cleared as early as possible that conditions in this backward area may not de-

teriorate. In the eastern region atomic reactor must be started, because it is one of the most backward country. In spite of regions in the 50 per cent of the minerals of the eastern Bihar, country lies in the Bengal and Gujarat, the people of this region are very, very poor. Why is it so? Because there are no proper infrastructural facilities. There is a lop-sided development in this region. It is the responsibility of the Government of India to remove this lopdevelopment. Now. the resided gionalism is also developing. We know that it is very dangerous for our country. It will create a void in our national scene. All these things must be looked with a proper perspective so that backward areas in the national development scene does not remain black in the future of our

My learned hon, friend, Mr. Gurupadaswamy has criticised this budget as static. If he takes all the facts and figures into consideration. then we cannot say it is static. We have developed. a lot. Our food production has grown more than three times. In this context, it is pertinent to analyse the population explosion. When we got independence what was our population? Today what is the population position? Naturally the benefit of the development has not reached all sections of the society. So it is high time that our family planning measures are given much more importance than what we are giving today. Fortunately in the developed countries this problem is not there.

The financial measures which have been enunciated by our hon. Finance Minister can definitely bring more national welfare schemes. If all the States Chief Ministers discuss together on some important things there will not be any quarrel. We see the multiple system which is the most dirtiest tax structure system. Many committees had recommended abolition of sales tax which had a cascading effect on the price of the final product. I suggest that all concerned

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should sit across the table and see that it is abolished. Even the Kamlapa.. Pripathi Committee had also reco.... rended abolition of the sales tax at . . very begining itself, but nothing has been done. I hope our Finance Minister will hold consultations with all the Chief Ministers in this regard. Since we are fighting for the betterment of the country with a national outlook so there should not be any problem for holding consultations in this regard. Only then we bring some reforms.

We must have a fund to met the national calamities. It should be zone-wise. A permanent solution must be found to tackle this problem. We must plan for it. The eastern coast of India is more prone to the calamities. whether natural it is Tamil Nadu, Andhra Pradesh, Orissa or Bengal. In this region the forests have been totally denuded since cen-Recently our Prime Minister has laid correct emphasis on this aspect. Unfortunately if we see editorial of a newspaper, reported that the funds which are required for the plantation are not available. But now why not to think of an integrated planning? We are spending huge sums for NREP and IRDP. Why do we not give help to the poor people? Why can't we reorient the system? For all the rural development schemes we give priority like that. If these measures are accopted earnestly, I hope, the rural employment generation would be reoriented for a national capital formation so that the money so generated is ploughe'l back to the villages to create some wealth in the rural areas and thus create more wealth for the country as a whole.

With these outlooks, I hope, we can India is prospering and is marching ahead. It is one of developing nations ofthe world which has shown to the world that through democracy, we can success and we will achieve success. Thank you.

श्री क<sup>िला</sup>श पति मिश्र (बिहार) । मान-नीया उपसभाध्यक्ष जी, बजट का आकार पहले आ चुका है। फाइन स बिल के उत्पर चर्चा हो रही है। कुछ भी बोलने के पहले मैं ''इंडियन एक्सप्रेस्'' अखबार में 20 अप्रैल, 1986 को छपे हुए चार सवाल पढ़ देना चाहता हू और मैं आशा रखता हूं कि चाहे आदरणीय वित्त मंत्री जी या राज्य विक्तमंत्री जी उसका जवाब दिंगे । ह}--

- 1. Fourth Pay Revision Commission's (constituted in the year 1983) report is to create the new burden of Rs. 2200 crores for 5 million employees increased salary. But there is no provision in the current year budget, Rs. 300 crores have been provided as lumpsum for D.A. in 1986-87 Budget.
- 2. The overall deficit at Rs. 3650 crores is likely to go up by another Rs.1000 crores.
- 3. On the basis of past rerformances, the subsidies in the Budget proposais at Rs. 4741 crores will also cross the limit.
- 4. Problem of widening trade deficit likely to cross Rs. 9000 crores Mark.

इसी के साथ ही साथ कछ और उदाहरण देना चाहता हूं । महोदया, छठी पंच वर्षीय योजना में जो सिंचाई का लक्ष्य रखा गया था, उसमें से 24 लाख 77 हजार 800 है कटर की ऊपर सिंचाई नहीं हो सकी है जो टार्गेंट था जो तय किया गया था, 181 सिंचाई की योजनाएं छठी पंचवधीय योजना में हैं। चार हजार कुछ सौ करोड से बढ़ कर लगभग साढ़े तरह हजार करोड़ रापया अर्च हो चुका है, लेकिन 108 सिंचाई योजनाएं एसी हैं, जो फिर भी छठी पंचवर्षीय योजना में अधूरी रह गई है और वह सातवीं पंचवर्षीय योजना में जा रही हैं।

राज्य वित्त मंत्री जी या सरकार यह बताने की कृपा कर कि क्या इस साल 1986-87 का जो आपने बजट रखा है, आप उन 108 सिंचाई योजनाओं को जहां पर है, वहीं पर आप छोड़ देंगे या इसका भी अनु-मान लगाया कि इसकी पूर्ति करने के लिए आपको और कितनी राशि चाहिए और आपके पास बजट और उसके आधार पर चलने वाले फाइनेंस बिल में उसका क्या प्रावधान है ? समूचे पौथे को पढ़ने के बाद मुझे तो दिखाई नहीं दिया ।

महोदया, मैं अब एक और चीज का उल्लंख कर रहा हूं। पिछले छह महीने से जूट फैक्टरी की चर्चा चल रही हैं कि वह कितनी बर्बाद हो रही हैं। मैं जूट फैक्टरीज एसोसिएशन की एक रिपोर्ट हैं, उसकी केवल दो पंक्तियां पढ़ देना चाहता हूं।

"More than 70 per cent of the units of jute laminathing industry being located in West Bengal, we depend for our raw material on jute milis and this raw material of jute clothes used by us for making laminated bags for packing fertiliser consists of more than 10 per cent of the total jute production of goods the country. Another 35 per cent of the total jute production go in for making jute bags used for packing cement. Due to fertiliser units (and also cement) increasing use of synthetic HDPE/PP Bags, our industry is undergoing a terrible demand recession crisis. But if this trend is allowed to continue about 45 per cent of total produce of our indigenous jute will lose market, thus making a massive labour force totally unemployed."

महोदया, फाँक्ट्रिया बंद होती जा रही है। हजारों नहीं लाखों मजदूर बेकार होते चले जा रहे हैं और जो संकट आकर खड़ा हो गया है वह विचित्र प्रकार का है। अगर इन जुट फौिक्ट्यों को माडर्नाइज नहीं किया गया, कुछ और उसमें एडीशन किया गया तो सिंथैटिक बनाने वाली फौक्टियां आज नहीं तो कल इन जट फौिक्ट्यों को मार बिना नहीं और पूर्णतः समाप्त कर दोगी । यह चित्र सरकार की आंखों के सामने छाया रहा है। लार्ज स्कील जुट फौक्ट्यों के मालिक उन फौिक्ट्यों का इतना शोषण कर चुके हैं कि उनकी रुचि नहीं है उसमें पैसा लगाने के लिए, उसमें पैसा खर्च करने के लिए। हमेशा यह होता है कि अगर फौक्ट्री के

मालिक सरकार को भी संकट में डालकर मजदूरों को भी संकट में डालकर. और किनार से निकल जाना चाहते हैं तो वहीं पर सरकार का उत्तरदायित्व खड़ा हो जाता है कि वह उसे रोके समाप्त होने के पहले आवश्यकता पड़ी सरकार उसे टेकऑवर कर ले। मजादारों की रक्षा करने की लिए, जूट फरीक्ट्रयों की रक्षा करने के लिए और हमारे जुट ग्रोअर्ज की रक्षा करने के लिए आपने इस बजट में क्या प्रावधान किया है? इस फाइनांस बिल में 58 अमेडमेट तो आपने लाया है लेकिन इसमें से कौन एसा है जिसमे जुट ग्रोअर्ज की रक्षा हो सके, लंबर की रक्षा हो सके और नेशन की प्रापटी बर्बाद न हो सके और उसकी रक्षा हो सके। महोदया, थोड़ा सा बिहार का मैं उल्लेख करना चाहुंगा । कई बार ध्यान सींचने के बाद एसा लगता है कि सरकार का बिहार की समस्याओं की ओर ध्यान नहीं जा रहा है। शिक्षा के क्षेत्र में युनिवर्सिटियों के अन्दर भी एक क्योंस बना हुआ है। केवल एक युनिवर्सिटी ललित नारायण मिश्र विश्वविद्यालय, दरभंगा का उल्लेख चाहता हूं। अभी मैं जब आ रहा था तो बीच स्टोशन में वहां के शिक्षक मुझे मिले। पता चला कि चार-चार महीने से शिक्षकों को वेतन नहीं मिल रहा है। जब छान-बीन करना श्रूक किया तो पता चला कि वर्ष 1981-82, 1982-83, 1983-84, 1984-85, 1985-86 इतने वर्षों में जो राशि सरकार ने अनुदान देने के लिए स्वीकृत की थी 13 करोड़ 15 लाख हजार 708 रुपये की उसका अभी युनिवर्सिटी को भगतान नहीं किया गया अगर एक यनिवर्सिटी और से मिलने सरकार की अनुदान जाहे वह यू. जी. सी. से प्राप्त हो या केन्द्रीय सरकार से प्राप्त हो, मिलने से रह जाएगा तो आप समझ सकते ही उस विश्वविद्यालय का क्या होगा ? अन्तर्गत चलने वाले महाविद्यालयों का क्या होगा ? मैं जानना चाहता हूं कि शिक्षा के क्षेत्र में बिहार के अन्दर इसी प्रकार की अराजकता को आप प्रोत्साहन दोने वाले हैं या इन समस्याओं का समाधान करने के लिए केन्द्रीय सरकार भी कोई कदम उठाने जा रही हैं ?

(श्री कीलास पीत मिश्र)

महादया, एक और बिंद- का उल्लेख करके में अपनी बात समाप्त करूंगा । काफी चर्चा हो गई है पावर पोजिशन बिहार में क्या दिसाई दे रहा था ? स्वा 3 P.M. सात करोड़ की आबादी का प्रदेश आपको जानकर आश्चर्य लगेगा डोढ़ से लेकर तीन सौ मेगाबाट के बीच में वहां पर पावर जेनरेशन छूरहा है। कल ही एक रेलवे का प्रश्न था। उस पर रोलवे मिनिस्ट्रीको पत्र लिखा था। एक स्टोशन का उल्लेख किया तो रोलवे ने उत्तर भेजा घंटो से लेकर 20 घंटो तक उस स्टोशन पर बिजली का एता ही नहीं रहता **है। जो राज्य बिजली** के मायने में इतने संकट में फासा हुआ है, काफी हगामा करने के बाद सुपर थर्मल पावर, कहलगांव बनाने की बात तो आपने कर दी, लंकिन कभी आप देखते भी हैं कि किस गति से वहां पर काम चल रहा है। अगर इसी गति से काम चलता रहा तो पहले भी कहा था और फिर दोहराना चाहता हूं कि सी साल लग जाएगे, तो भी कहलगाँव सपर धर्मल पावर बिहार में बिजली दोने की स्थिति में नहीं होगा । इसके लिए कुछ लक्ष्य रखेंगे, कुछ टारगेट रखेंगे कि कितनो दिनों के अंदर यह सपर थर्मल पावर कमीशन्ड होगा और वहां से विजली मिलनी शुरू हो जाएगी ?

महादिया, है तो दोखने में अप्रासंगिक । लेकिन बिहार के सम्बध में प्रासंगिक है। बिहार में ला एण्ड आर्डर समाप्त हो गया है। कल ही एक माननीय सदस्य ने एक सवाल खडा कर दिया था कि वहां पर कंस्ट्रीट्यूशन ही भारत का समाप्त हा रहा है--नित दिन हत्याएं, नित दिन हत्याएं और पिछले एक महीने के अंतर्गत अलग-अलग स्थानों पर मिलाकर सौ से ज्यादा हत्याए हुई है और उसमें आधी हत्याए तो ऐसी हैं, जो पुलिस की गोली से हुई है। सारा ला एण्ड आर्डर एकदम बिगडता जा रहा है। अभी तो पंजाब केवल दिखाई दे रहा है, पहले असम दिखाई दे रहा था, और अगर केन्द्र सरकार सावधान नहीं होगी, तो बिहार भी एक दिन केन्द्र के लिए, पूरे देश के लिए बहुत बड़ा सिरदर्द बन जाएगा कि फिर

अगपके काबू के बाहर चला जाएगा।
वहां विधि-व्यवस्था सुधरनी चाहिए।
आप राज्य सरकार पर बालना कुरू कर दते
हैं। मैं कहना चाहता हूं कि आप छानबीन
कर और आप भी अगर इस नतीजे पर पहुंचे
कि बिहार का मुख्य मंत्री और बिहार का
मंत्रिमंडल बिहार को बचा नहीं सकता तो
वहां पर सरकार समाप्त करिए और आवश्यकता
हो तो राष्ट्रपति शासन लागू कीजिए एवं
समस्या का समाधान निकालिए । इस पर
काबू करने के लिए, बिहार को बचाने के
लिए जो अतिरिक्त व्ययः होगा अतिरिक्त
खर्च होगा, उस सचे के लिए आपने यहां पर
कौनसा प्रावधान रखा है।

महोदया, बेकारी की चर्चा करना नहीं चाहता। पहले भी काफी चर्चा हुई हैं। इस बराट की पूर्ति का है यह फाइनेन्स बिल। कई बार लगता है कोरी कल्पना की दुनियां में हम पूम रहें हैं। पितने बन्द कारखाने खुलोंगे, विजने बकार लोगों के हाथ में काम मिलेगा व साधन किस प्रकार से उपलब्ध होगा, किसी एक परिणाम के नतीजे पर करकार पहुँची नहीं हैं। इसिलए लगता है और मैं आग्रह करना चाहता हू कि केवल अस्वाभा-विक व काल्पनिक कदम उठाने से न दोश की ही रक्षा हो सबीगी और न आपकी आर्थिक योजनाएं ही पूर्ण हो सकेंगी। मैं यही समाप्त कर रहा हूं। धन्यवाद।

[उपसभाध्यक (श्री संतोष कुमार साहू) पीठासीन हुए]

श्री रजनी रंजन साहू (बिहार) : माननीय उपसभाध्यक्ष महोदय जी, मैं बहुत ही आभार मानता हू कि आपने मुक्ते मौंका दिया वित्त-विधेयक के सम्बन्ध में कुछ कहने का । मैं वित्त विधेयक को समर्थन करता हू । पिछले सत्र एवम् चालू सत्र में जितने भी दस्तावेज सदन के पटल पर रखे गए, चाहे वह सेवेन्थ फाइव इयर प्लान हो या बजट प्रस्ताव हो या विनियोग विधेयक हो या लोंग टर्म फिसकल पालिसी हो, इससे जाहिर होता है कि माननीय वित्त मंत्री जी माननीय प्रधानमंत्री श्री राजीव गांधी जी की अभिला-धाओं के अनुरूप देश को इक्कीसवी शताब्दी के प्रौद्योगिक युग में इद्गता से ले जाना चाहते हैं। मैं वित्त मंत्री जी को बधाई देता

हूं कि उन्होंने अनेकों सराहनीय कदम उठाये हैं। माननीय विक्षित मंत्री जी द्वारा हाल में वित्तीय स्थिति को मजबूत करने की दिष्ट से ओ कदम उठाये गये हैं उन का मैं संक्षेप में उल्लेख करूंगा। मैं श्री गुरपदस्वामी जी की नहुत कद्र करता हू और विनम्नता से कहना चाहता हूं कि 1952 की स्थिति जिसका उन्होंने जिक किया है और आज की स्थिति में काफी परिवर्तन हो चका है।

दूसरी बात, कल हमार साथी श्री चतु-रानन मिश्र ने कुछ प्रश्नों को रखा था, जैसे गह गाई, गरीबी हटाने के संबंध में, मैं उनसे कहना चाहुगा कि यद्यपि वह इस समय सदन में नहीं हैं, उन्होंने हमारे देश का चीन से भी मकावला किया । शायद उन को माल्म होगा कि चीन को किस तरह से आजादी मिली थी और भारतवर्ष को किस तरह से आजादी मिली । दोनों में बहत फर्क था। भारत की आधिक परित 100 वर्ष की गुलामी के बाद जितनी हुई है, देश की बढती हुई जनसंख्या को मददे नजर रखते हुए, बेरोजगारी का दोसते हुद जो हम ने अर्थिक प्रगति की है वह अपनी आप मे एक बहुत बड़ी प्रगति है और वह अन्य देशों के म्काबले में कहीं ज्यादा है। क्यों कि जिस दौर से हाम गुजरे हैं उस दौर से चीन को नहीं गुजरना पड़ा हैं''। प्रजातांत्रिक पद्धति के अंतर्गत हमो सारो कार्यक्रम चलाने पड़ो ही अतः चीन से मकाबला करना नीतिसंगत और यक्ति संगत नहीं हो सकता।

हमार वि!त मंत्री जी ने 'विकासोन्मुख आर्थिक नीति के जरिये आर्थिक प्रबन्धनों को एक नया मोड़ दोने का प्रयास किया है। उन्होंने आर्थिक प्रबन्धन को स्धारने संकल्प लिया है और वह बहुत हद उस संकल्प को पुरा भी कर रहे हैं। काले धन के सुजन की रीढ़ को वित्त मंत्री महो-दय ने तोडने का सफल्द प्रयास किया है। कर प्रणाली में अरेकानेक सुधार लाये है। हमारे पूर्व बक्ता श्री रामेश्वर ठाकर ने बहत ही व्यापक रूप से और बहुत जिस्तार से उन सारी बातों को रखा है। कर प्रणाली में जो सुधार लाये गये हैं उनका उन्होंने जिक्र किया है । मैं उन सब दोहराना नहीं चाहता । आम लोगों में टार दाताओं में एक आत्मविश्वास पैदा हो गया है क्योंकि विक्त मंत्री महादय ने

बात का आश्वासन दिया है कि वर्तमान कर दरों में 5 साल तक परिवर्तन नहीं किया जायगा । इस से एक आतम विश्वास कर दाताओं में पैदा हुआ है। व्यक्तिगत और निगमों की बचत पूजी निवेश फौसलों पर पड़ने वाले काप्रभाव भी दार कर दिये गये है। इस विस विधयक में इस बात गया है। प्रावधान किया दीर्घकालीन जमा पर अगर किसी विश्व वर्ष में ब्याज दिया जाता है तो वह जमा करने वाला व्यक्ति अपनी जमा राशि को निकालकर उसे अधिक ब्याज पर फिर से पमा कर सकता है। इसके परिणामस्वरूग दैंकों मे जमा करने वालों को दिक्कत नहीं होगी जो पहले हुआ करती थी। यह वित्त विधेयक की विशोषता है। इस प्रकार वित्त मंत्री जी की प्रबद्ध घोषणा से करदाताओं के मन में जो एक अगिरिचतता थी वह दूर हो गई है। नके विता विधेयक की विशेषताओं को मैं आपके सामने संक्षेप में रखना चाहता हुं।

व्यक्ति की संपत्ति पर लगने वाले करों को कम से कम 5 साल तक नहीं बदला जाएगा, वेशक सरकार मुद्रास्फीति के परि-वर्तन को मद्दोज्य रखने हुए आवश्यकता पडने पर उसमें परिवर्तन कर सकती है। दासरी विशेषता वर्तमान जमा योजना को ददलकर एक नई योजना आरंभ की गई है जिसमें बनत को बढादा मिल रहा है। श्रीमन, सामृहिक कर्जों को वैसे ही चाल रखा जाएगा लेकिन पूंजी निवंश की छूट हटाकर नई योजना आरभ की जाएगी जिसके तहत कंपनियां अपनी आय के मूल लाभ का 20 प्रतिशत काट कर सरकार दवारा अधि-सचित वित्त संस्थाओं में जमा करवाएंगी। इस तरह अनेक विशेषताएं हैं जैसे मूलधन से प्राप्त होने वाले धन को न्यायसंगत बनाना. उत्पादक राल्कों के लिए एक दर निर्धारित करना, डिक्री करों के स्थान पर अतिरिक्त कर लगाना, सीमा शल्कों को न्यायसंगत बनाना आदि । इन नीतियों दवारा सिर्फ गरीबी हटाने मों ही नहीं मदद मिलेगी बल्कि मदा-न्फीति पर भी नियंत्रण रखा जा सकेगा। मेरा सभाव यह है कि विला नीति को 7वी गोजना के साथ लक्ष्य किन्दू बना दिया जाना चाहिए।

[श्री कौलाक पति मिश्र]

शीमन्, कछ सुभाव में माननीय वितत मंत्री जी को इस संबंध में दोना चाहू गा। माननीय वित्त मंत्री जी ने वित्त नीति को व्यावहारिक बनाने की कोशिश की है। वित्त मंत्री के अनुसार जहां समृद्ध वर्ग चोरी करता है, वहां समान कर व्यवस्था पर बुरा असर पड़ता है। करों की चोरी करने वालों के विरूद्ध कोर कदम उठाए जाए पर साथ ही इस बात का ध्यान रखा जाए कि पाशिधकारी असंतुलित रहकर अपने काइम न उठाए। एक सुभाव में और वित्त मंत्री जी को दोना चाहूंगा कि उत्पादन शुक्कों को हटाकर एक ही शुक्क लगाने का प्रावधान करें जिससे कर चोरी पर काबू पाया जा सके।

इन बातों के अलावा अभी हमें बहुत कुछ करना है ताकि दोश 21वीं सदी में ख़ता के साथ प्रवेश कर सके । जैसे अभी मंपूर्ण रूरल हाउसिंग स्कीम की प्रगति सराहनीय नहीं हुई है, अभी भी करोड़ों लोग गांव में बंघर रह रहे हैं। इसे प्राथमिकता दी जानी चाहिए। आजादी से पूर्व जो संकल्प हमने लिया था कि प्रत्येक व्यक्ति को आवास की व्यवस्था की जाएगी वे ग्रामीणवासी जिनके लिए आवास व्यवस्था नहीं की गई है उनकी आर ध्यान दोना चाहिए । इसके साथ ही साथ पीने के पानी की व्यवस्था भी की जानी चाहिए जिसके लिए संकल्प हमारे नेताओं दवारा लिया गया था कि प्रत्येक गांव में पीने के पानी की व्यवस्था की जाएगी। उसकी भी व्यवस्था होनी चाहिए । मैं एक दो बातों की और वित्त मंत्री जी को ध्यान दिलाना चाहुंगा । मैं यह भी अनुरोध करूंगा कि जिरा तरह से इन्होंने एक संकल्प के साथ वितत नीति को दढ़ता के साथ लागू करने की बात कही है उसी तरह से इन बातों की ओर भी यह ध्यान देंगे । जैसा कि हमारे पूर्व वक्ता ने बताया कि हमारा रूपये का एक्सचेंज रोट घट रहा है यह वित्त नीति के लिए अच्छी बात नहीं है। जैसा कि आंकड़ों से पता चलता है 3 जनवरी, 1985 से 24 अप्रेल, 1986 की बीच एक्सचींज रोट येन के मुकाबले 32.3 परसाँट डोपरीसिएट हाआ है। डी एम के मुकाबले 24 परसेंट डोपरिसिएट हुआ है। इसलिए यह बड़ी खतरनाक बात है और दित्त मंत्री जी को इस पर विचार करना चाहिए ।

दूसरी बात जिस पर जोर दिया गया है

और जिस पर और भी ज्यादा जोर दोने की आवश्यकता है वह है कारपोरेट संकटर की ग्रांथ का। 1955 और 1985 के बीचकारपोर्ट संकटर में सिर्फ 4.6 की वृद्धि हुई है। यह कम्पाउड एनुवल ग्रांथ है। और पेड-अप कींपटल में सिर्फ 11.8 प्रसेंट की बढ़ों-तरी हुई है। मैं कम्पनी ला, अफेयर्स की एक रिपोर्ट उद्धत करता हूं:

"According to a study by the Department of Company Affairs, the growth rate was, however, not uniform during 30 years 'but have cancelled after 1965. For instance, as against the annual growth rate (in terms of number of companies) of 4.6 per cent during 1965—75 the years 1975—80 saw 5.5 per cent.

Similarly, going by the PUC criterion, from 10.4 per cent annual growth rate in 1965-75, it went up to 12 per cent in 1975-80 and and 15.3 per cent during 1980-85, suggesting that between the two, PUC's growth rate was faster than the number of companies.

The study further shows that PUC of a company during the last 25 years has gone up from Rs. 6.02 lakhs in 1960 to Rs. 2.8 lakhs in 1985. This was primarily due, as the study says, to the increase in the average PUC of Government companies from Rs. 3.66 crores in 960 to Rs. 21.93 crores in 1985.

Taking into account the fall in the value of rupee, the average PUC of non-Government company in real terms in 1985 was considerably flower than in 1960.

In the six fold price inflation factor brought out by the national income data was taken into account, 'the average PUC of non-Government companies was only the fifth of the 1960 level in real 'crms..' Even the average PUC of a Government company in 1985 in real terms was not higher than in 1960.'

In regard to the sectoral growth the 'processing etc., froup emerged as the largest conglomerate accounting for 20 per cent of the corporate sector in numerical terms and

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49.4 per cent in terms of this position was held by commerce group.

PUC of commerce group rose by 6.8 per cent per annum during the last 30 years, 'lowest among all the 10 groups'. The PUC of agro-based industries increased by 7.1 per cent per annum the second lowest—as compared to the average growth rate of 11.8 per cent of the corporate sector's PUC."

(समय को घंटी) मैं दो मिनट और लुंगा। तीसरी बात मैं यह कहना चाहता हैं कि माननीय वित्त मंत्री जी नेशनलाइड बैंक्स और एसी सभी संस्थाएं जिनके पास अत्या-धिक डिपॉजिट्स है, इसके लिए एक नेशनल कडिट पालिसी तैयार करनी चाहिए ताकि जो भी पब्लिक मनी उनके पास है उसका इस्तेमाल सही रूप में हो सकी । ये प्नीत कार्य हमार वित्त मंत्री जी को करने चाहिए। भविष्य में डोमेस्टिक मार्किट को भी कछ हद खतरा नजर आ रहा है। इसके लिए मरकार को नई पालिसी बनानी चाहिए क्योंकि सन में करोड 1985 1400 इस् किये गये थे अन्त तक दो हजार करोड़ हो जाएंगे। यह सन् 1980-81 गुना ज्यादा होगा । इससे उत्पादन की क्षमता बढोगी, और अधिक उत्पादन के लिए खपत चाहिए । इसके लिए एक योजना बनानी होगी।

में वित्त मंत्री जी का ध्यान एक्सपोर्ट के स्टोन्शन की ओर भी दिलाना चाहता हूं। साथ हो डेट सर्विस रोशियों भी कांफी तेजी से बढ़ रहा है।

मैं कुछ बातों बिहार के बार में भी कहना चाहता हूं (समय की घंटी) । माननीय उप-सभाध्यक्ष महोदय, मुक्ते तो अभी बोलते हुए पांच-सात मिनट ही हुए हैं । दूसरे लोग आधे-आधे घंटो तक बोले हैं।

बिहार के पिछड़ पेन के बारे में मैं यह चाहता हूं कि बिहार के पिछड़ पेन की एतिहासिक बैंकग्राउन्ड हैं। इस बारे में बराबर चर्चा चलती रहती हैं। श्री कैंलास-पति मिश्र जी ने इस बारे में कुछ बाते सदन के सामने रखी हैं। वे बातें कछ हद तक मही हैं। जहां तक इन पिछले 15 सालों का सवाल हैं, इसकी चर्चा हम लोग यहां पर करते रहते हैं। मैं आपके सामने

क छ आंकड़े रखना चाहता हूं। सन् 1981-82 में बिहार में प्रति व्यक्ति आय 995 रापये थी जब कि अखिला भारतीय स्तार पर प्रति व्यक्ति आय 1785 रुपयेथी। बिहार की योजनाओं में प्रति व्यक्ति निम्नत्तम पूंजी निवेश इसका मुख्य कारण है। यहां प्रति व्यक्ति 572 रुपये पंजी निवेश का प्रावधान है जब कि अखिल भारतीय स्तर पर यह 872 रुपये हैं। जहां तक भारत सरकार की सहायता की राशि का सवाल है, वह बिहार में 224 रुपया प्रति ज्यक्ति मिल ह्रै कि अखिल भारतीय जब स्तर पर उसका एवर,ज 258 प्रथम पंचवषीरि योजना की चलेगा कि पता बिहार में योंजना व्यय प्रति व्यक्ति 25 राष्ट्रये था वहां अखिल भारतीय स्तर पर योजना व्यय प्रति व्यक्ति 38 रूपये था । इस योजना काल में भारत सहायता अखिल भारतीय स्तर पर प्रीत व्यक्ति 25 रुपये (प्रति व्यक्ति) थी जन कि बिहार की प्रति व्यक्ति 14 रुपये थी। यह गैप दिन प्रति दिन तेजी से बढ़ता जा रहा है। सन् 1972-73 में राष्ट्रीय आंसत आमदनी 712 रुपये थी और बिहार की औसत आमदनी 480 रापये थी जो वढ़कर 1981-82 में बिहार का 995 रुपये और अखिल भारतीय स्तर पर 1785 रुपये हो गर्ड । बिहार की गरीबी दिनों दिन बढती जा रही है। जैसा हमारे पूर्ववक्ताओं ने कहा है, ये सब बातें विचारणीय है। इन कब्दों के साथ मैं इस बिल का सगर्थन करता हूं और गिवेदन करता हूं कि बिहार के संबंध में हमने जो कुछ कहा है उस पर माननीय वित्त मंत्री महोदय विशेष ध्यान दोने की कपाकरै।

SHRI DINKARRAO GOVINDRAO PATIL (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support this Finance Bill. A number of amendments to many sections are to be passed regarding the income-tax on immovable property, business and industry. Here, Sir I must congratulate the Finance Minister for the bold steps he has taken to bring down the economic disparity by giving a number of concessions for the benefit of the poor people. A detailed discussion has taken place and a number of hon.

Govindrao Patil] [Shri Dinkarrao

Members who are economists participated in the debate regarding this Therefore, Sir, I want to draw Bill. the attention of the hon. Finance Minister only to one burning problem of black money in the context of the Finance Bill. We have to mobilise resources for financing our Seventh Five Year Plan. I thank the hon. Finance Minister again for his efforts to increase the resources by strict implementation of direct and indirect tax laws against the economic offenders; but even then this is not enough and as such we have to unearth black money more effectively.

I want to point out that this black money is not created only by the people who cheat the Government by not paying their taxes. It is also created by those industrialists, traders businessmen who are now politicians and also the bureaucrates. They accept money from people for ravours granted to them. It is also created by those who indulge in anti-social and anti-national activities. According to a very highly-placed official of the Reserve Bank, the estimated value of black money is near about Rs. 60,000 crores and I think during the last year we raided and collected an amount of Rs. 1000 crores. But I humbly urge the hon. Finance Minister to increase its speed because this monster of black money has been eating major part of our budget every year and unless we kill this monster, we will not be able to remove the socioeconomic disparity.

Therefore, the historical necessity today is to revive the spirit of 1942 in 1986. In 1942, our national leaders under the headership of Mahatima Gandhi indentified India's enemy number one as the foreign regime gave a call to the people to unitedly work for its outster. Every patriotic Indian inspired by this call worked for the removal of foreign regime within five years, India become independent nation.

The dream came true. Today in 1986, time has come to indentify

enemy number one. According to me, the enemy is the black money-based political culture which is India along the path of disaster in every sphere, political, economic, social, cultural and spiritual Time has come to destroy this enemy. This is today the historical necessity Therefore, what we are doing today is that we collect money from the people and we prepare the budget on the basis of this collection and then we distribute the collected funds to various departments. But the guestion stands before us as to how much we owe to the people who are at the bottom. According to some economists 40 per cent of the national economy is in black money which is in the hands of smugglers who are turned as builders; the black money is in the hands of millions of manufacturers of illicit liquor in all towns and cities and in all villages; and black money is in the hands of lakhs of owners of illegal gambling matka dens; it is in the hands of thousands of street gangs, dadas, kings, dacoits and other criminals like bank-looters and extremists of all hue and colour. They loot people's hardearned money. It is in the hands of even the writers and philosophers of pornographic literature also.

They in fact, create thousands and thousands of crores of rupees worth black money every day. Our Governdeclared black money as ment has crime money. These monsters of black money try to destablise democracy when legal action is taken against them. Sir, the sixty per cent of the money which we collect from the common people cannot bridge the economic disparities among the people. The economic consequence that the conversion of thousands of crores of rupees worth white money into black money has drastically quantum of reduced the be which can used for money increasing production and providing more employment opportunities. The social consequences are: black money has destroyed our character. Black money has punished

hard work, efficiency and conesty Black money has put premium dishonesty and double standards. Black money has ignored truth and the principles of using good means to achieve good ends. Black money has destroyed our business ethics as well as our work ethics. We find even our temples, gurudwaras and other how places have been shelt**e**ring criminals and they have been providing safe deposits for black money holders. It has replaced gods and goddesses which are symbols of various virtues. What is the effect of black money on our nation? What is the effect of this monster on the life of the nation? I come from Maharastra and I have seen how illiterate, young ,poor men living in the slums of Bombay are now working as carriers of smuggled goods and illicit liquor. Thousands of young men, unemployed young men in every city of India are now joining the ranks of the gangs of criminals due to lack of employment opportunities. Having tasted easy money, these young men have become unfit to do these circumstances, Under would appeal to the Finance Minister to recognise this hard reality. I hope our Finance Minister has the necessary courage to wage a war against this menace of black money and that he will come out sucessful before the country is taken over by the monster I hope, the Finance of black money. Minister will tackle this menace and save India from total disaster. With these suggestions I support the Finance Bill.

SHRI KRISHNA KUMAR BIRLA (Rajasthan): Mr. Vice-Chairman, Sir, I support the Finance Bill. I know Sir, there is shortage of time. I would endeavour to be as brief as possible. I am very happy to note that the Finance Minister has responded, in a number of ways, to the various suggestions which have been put to him. Thus, as far as inter-corporate dividend is concerned, he has given concession. The house to house survey, as far as residential premises are

concerned, has been dropped. Certain concessions have been announced in excise duties. This is a great compliment to the Finance Minister who has kept an open mind. Sir, at the time when the Finance Minister had presented the Budget, he mentioned that collection of indirect taxes had increased compared to the previous year by 22 per cent and that of personal income-tax by as much as 36 per cent. I would like to pose question to the Finance Minister that in view of such happy experience, why did he not give some concessions as far as corporate tax and personal income-tax are concerned, this year?

I am not making a suggestion that something should be done now because I realise that it is too late to do so but I would certainly suggest that next year when the Budget is presented this fact may be kept in mind.

Regarding the economy of the country, the private sector is passing through a peroid of great resource constraint. In the current Five year Plan an outlay of Rs. 65,000 crores has been provided for the private sector and the general opinion of the experts is that there is going to be shortage of Rs. 15,000 to 18000 crores as far as private sector is concerned in order to fulfil their requirement for the current Plan. What is the result? The position is that during the pre-budget era it was possible for a new company to as selfdependent as far as possible and to take as little assistance as possible from the financial institutions, but today unfortunately the stock markets are very much depressed and so a new company even with good management will find it very difficult to sell its shares or, bonds, which means that they will have to depend more and more on the financial institutions. This is one point which I wanted to make. The question is, what are the suggestions and what are the remedies?. Some remedies have been out by many of the speakers in the past. I would only like to reiterate that the bonds of the private sector

[Shri Krishna Kumar Birla]

companies should be made free from wealth tax just as are the bonds in respect of public sector companies. That apart, I would like to mention regarding investment allowance Investment allowance has been replaced by the funding scheme. I that this is a good have no doubt suggestion will be: scheme, but my option to the why not give an assessee either to choose the funding scheme or to opt for investment allowance. I am making all these suggestions so that the dependence of the corporate sector on the financial institutions is reduced as much possible.

Another important point is about the recession through which many of the industries are passing. This is leading to curtailment of production which in turn leads to unemployment. For example, take the case of textile industry, paper, trucks, consumer durables, cement etc. they are passing through a period of great recession.

AN HON MEMBER: Cement also?

SHRI KRISHNA KUMAR BIRLA: Yes, cement also. And many of the units are facing closure. The question is, what is the solution? We have to examine the point from two angles. One is the long-term the other is the short-term angles. As far as long-term angles is concerned, we must strive for more exports. That wil be good for our foreign exchange, that will be good for our employment, and so will be good for the country. The question is, how it is to be achieved. What is the situation today? The situation is most of our raw materials is costlier than other parts of the world. Take the case of steel. Its price country is double than the prevailing in other parts of the world. Power rates are three to four times high as compared to power rates in other parts of the world and our interest rates are 80 per cent to 100 per cent higher compared to the

prevailing in other parts of the world.

Our labour is no doubt cheap but then our productivity is so low that the advantage of having cheap labour is, untortunately, nullified. These items account for 80 per cent of the cost. We are thus being outpriced. Though we may not admit openly the fact is that today rupee is over-valued to the extent of 50 per cent. I know that we cannot devalue the rupee. I know that politically this is not possible, but I have a suggestion as far as a solution in the short term is concerned. Firstly, there should be more credit for the trucks and consumerable durables. Some time back a question was raised that the experience of the banks is that they grant credit to the customers respect of trucks or consumerable durables and they do not realise it. My suggestion will be this; grant it against the sales made by the manufacturer to the consumer. That means you do not grant credit to the consumer. Let the manufacturer grant this credit to the consuthis credit to the mer and you grant manufacturer. That way the bank's money will be safe. As far as the bank is concerned, the borrower will be not the consumer but the manufacturer, but de facto that credit is passed on to the consumer. In other words, it means granting credit against book debts.

Another point is about the cost of money which as I have mentioned has a very important role. It is 15 to 17 per cent in the cost of production. Deposit rates are approximately 8 per cent and lending rates are 17 1/2 per cent. So there is a high spread-over of 9 1/2 per cent, which is unheared of anywhere in the world.

Then I would like to mention about activising building activity. I am mentoning it for the reason that it will immediately enrich the quality of living of people and secondly, it will generate demand for all types of industries. It will generate demand for cement, steel, pipe fittings, fixtures, for consumerable durables etc. In case a demand is generated for these important industries, it will

## िश्री रामानन्द यादव]

जाते हैं। सीभाग्य की बात है कि जी कभी यहां है। तो में सराजर से जानना चाहता हुं कि क्या कैटल इक्योर स नाप सार दोश में लागू करेंगे ? मान्य-वर, हर तरह की आफ आवस्था करते हैं. इंडस्ट्रियल गडज के लिए मार्किट आप बोलते हैं और उनके लिए आप इसरी व्यवस्था करते हैं । लेकिन किसान जो अन्न पैदा करता है उसका रम्यनर टिव प्राइस उचित ढंग से नहीं मिलती है। आज खेती करने में जितना किसानों करे पड़ता है अगर उसको जोडा जाए. कितनी बार वह हल जातता है, फिर फर्ट-लाइजर, पानी और फिर उसके दाद पड गया ता फसल सत्म हो गई, हवा बह गर्द और काछ हुआ। तो अनाज सस इस सब को दोखते हुए आप उसे रोम्युनरोटिव प्राइस दोते हैं ? इस तो किसान टबाह हो जाएगा । ऐसी स्थिति में क्या आप इस बात की व्यवस्था करेंगे कि किसानों के अनाजों की कीमत का एक रम्यनरेटिव प्राइस फिक्स करें ? उनके फरिलाइजर्ज पर रुचमच में दोला जाए तो सबसिडी नह<sup>a</sup>ं हैं, दिजली पर नहीं मिलती है, साने के लिए तो मिल जाती है लेकिन वास्तव में उसका मिलती नहीं है। हमारा ट्रेक्टर है, कहीं किस्त नहीं दी तो तुरन्त टेक्टर एग्रो इंडस्ट्रीज कारपोर शेन सीच कर ले जाएगा और अगर सरकार से बैंक में लोन लिए रहेंगे तो वह बैंक उठाकर ने जाएगा और हमारा किसान तबाह हो जाएगा। हमें पर्मिंग सेट पर, ट्वेटर पर, ट्यूबवेल लगाने पर. फर्टिलाइजर पर, बिजली पर, अच्छे बीज पर क्या आप सर्वसिडी देने के लिए तैयार हैं ? तो दीजिएगा । मैं आपसे कहना चाहता हूं कि इस देश के किसान जो बैकबोन हैं, इनको हर तरह की आपको दोनी होगी और हमारी की नीति, इस बजट की नीति प्रो-किसान होनी चाहिए । ्र<sub>ास्ट केन्स</sub>्रक्त्

मान्यवर, आज पानी हमें नहीं पिलता है। वड़ी-बड़ी मिंचार्ड योजनाएं सरकार ने हाथ में ले रखी है, मध्यम योजनाएं ले रखी हैं। लेकिन मारी योजनाएं आधी-अध्री पड़ी रहती हैं। हम लोग वार-बार कहते हैं कि सरकार जो भी सिंचार्ड की योजनाए हाथ में ले, उनको बल्द से जल्द पूरा कर दे। कोई नई योजना हाथ में न ले और जो योजना चालू है, उसका एहले पूरा कर दे ताकि उस योजना से किसान पूरा लाभ उठा सकों। हमारे यहां जैसे गण्डक योजना है और उसी तरह से सिंचाई की करीब 11 हजार योजनाएं सारे देश में पड़ी हैं। गंडक योजना विहार में कब की पड़ी हुई हैं और आज तक पूरी नहीं हुई। मैं सरकार से चाहुंगा कि जल्द में जल्द इन योजनाओं को प्रा करे।

मान्यवर, जहां तक संबंद**ण फाइव** प्लान का सवाल ह<sup>2</sup> । इसके लिए अ

रिसोर्भें मांविलाइजेशन करना होगा । आपने अजट में बीच में इंटरवीन करते हुए अनेक अवसरों पर अखबारों में भी कहा है कि मेवेन्थ फाइव इंबर प्लान का एक्सी-क्यकान निर्भर करता है पब्लिक अण्डरटेविंजग जा है, उनके रिसोर्सेज मानिलाइजेशन पर । पब्लिक अंडस्टोकिंग हमारी बहात सी घाटो में चल रही हैं। अगर हमार शरीर का एक अंग सराब हो गया है . . (व्यवधान) . सही बहात कम है, जो नफी में चल रही हैं. ज्यादातर घाटे में चल रही हैं। लेकिन हमारे जो राष्ट्र-निर्माता पंडित जवाहर जान जी रहरू रहें हैं, जिन्होंने इस देश को माधिक थ्योरी दी । उनकी बताई हर्ड आर्थिक योजनाओं के अन्तर्गत इस देश ने निर्माण का सोचा कि हमारी बेकबोन इंबलपमॉट की होगी--पब्लिक सेक्टर । मृतने में आया है, असबारों में आया है कि चिक एब्लिक अंडरटेविंग घाटे में चल रही है, इनसे रिलामें ज मोबिलाइजेशन नहीं हा सकता है तो इनका एं जीपितयों या प्राइवेट संकटर के माश शंयर किया जाय, कुछ शेयर उनको बेच दिए जाए । तो मैं इस पर मंत्री जी से स्पष्ट जानना चाहांगा कि जो 8--10 पब्लिक अण्डरटोविंग मुनाफे में चल रही हैं, क्या सरकार उनके शेयर पंजीपितयों को दोने की बात पर कर रही हैं?

श्री कल्पनीथ राय (उत्तर प्रदेश ) ऐसा नहीं हो सकता, आपके रहते ऐमा नहीं हो सकता ।

have a chain reaction and it will help greatly in-fighting recession.

As far as building activity is concerned, what exactly are the statistics? At the beginning of the Seventh Plan, the shortage of houses was 27 million. In the Seventh Plan, a provision has been made for 16 million houses, making a total of 43 million houses. I would say, you give every possible facility, every possible encouragement as far as this activity is concerned and give credit lavishly as far as this particular sector is concerned. This will immediately be recession. In fact whena check for ever the world economies find that a recession has taken place, they immediataely resort to increasing building activity which immediately counteracts recession.

I made a mention regarding exports. I know that we are outpriced, the rupee is overvalued and as a result all exports are outpriced. In the meantline what we can do is to grant incentives for more reports. That will be good in the long range. As far as long range solution is concerned, I have no doubt that our aim should be to lead the country towards a low cost economy. wil generate more exports. That will lead to higher consumption. And higher consumption means better standard living. There are many steps, I need not elaborate them-e.g. economics of scale, more productivity etc. But side by side I would like to emphasise one point-that as far as some of the basic constituents like power, transport, oil, steel etc. are concerned, the aim should be to keep their prices as low as possible.

These are a few suggestions which I thought I should make and I hope that these will receive kind notice of the hon. Finance Minister. Thank you.

श्री रामानन्व यादव (बिहार) : मान्यवर, मैं फाइनांस बिल का स्मर्थन करने के लिए

खड़ा हुआ हूं और इसका मैं तहे दिल से समर्थन करता हूं। कुछ बाते एसी है जिसकी तरफ में माननीय मंत्री जी का ध्यान आकर्षितः करना वाहता हू । मान्यवर, हमारा देश कृषिः प्रधान देश है। आज भी 80 प्रतिशत लोग दहातों में रहते हैं जो कि किसान है और किसानों ने इस देश को अन्न के मामले में अपनी महनत से भरपूर कर दिया है। लेकिन इस देश के पाजी-पतियों पर सरकारी खजाने का एक अंश सरकार ने क्रच किया है। लोन के मामले मं, सबसिडी के मामले में उनको कानन बनाकर जितनी सुविधाए दो है उतनी किमानों को नहीं दी हैं। लेकिन इस देश के पंजी-पतियों ने, उद्योगपतियों ने मामलों मे, सैल्फ रिलायंस में सिऋय कदम उठा कर अाज तक दुनिया 🛋 नक्को -पर हिन्दास्तान को नहीं रखा हाँ। मान्यवर, उनको सविधाए दोने को लिए अनेक तरह को करों में छुट, लोन में छुट और इसके लिए एकट पर एकट बनते जा रहे हैं। लेकिन वही अगर आप ध्यान से दोखें तो पता चलेगा कि किसानों को हम क्या छट देरहे हम मंत्री जी से दो तीन बातों का स्पष्टी-करण चाहते हैं। आज भारत के सुखा और बाढ़ से पीड़ित हैं। इस देश के किसी न किसी भाग में बराबर सखा पडता है और कभी बाढ़ आ जाती है। जैसे बिहार है वहां पर हर साल सुखा और बाढ़ दोनों माते हैं। उत्तर प्रदेश के पूर्वी जिले लखनक तक बराबर बाढ से पीडित रहते हैं और फिर इस तरह में देश के हर भाग में कहीं सखा और कही बाढ आती रहती है। मान्यवर, मैं मंत्री जी से जानना चाहता हां कि इश्योरीस कम्पनी तो गनी इन इंडस्ट्रीज की इंश्योर से के लिए । लेकिन क्या आप इस दोश में किसानों की फसल का इंक्योर स सार दोश में शुरू कर सकते हैं ? क्या इस पर आप विचार करेंगे ? क्या किमानों की फमल के इंश्योरीम करने व्यवस्था करेंगे ? दुसरे किसानों का पशधन है और उसी पर उनकी खेती निर्भर करती है और उनके लिए मवेशी डाक्टरों का अभाव है। हमारे किसानों के मवेशी बराबर मरते रहते हैं। आप चले कलकत्ता और दिल्ली जैसे शहरों में पर ऐसा नहीं है। दोहातों में पशु भर

श्री रामानन्त बादब : नहीं, इनके रहते नहीं होगा क्योंकि हमारे मंत्री जी एसे हैं, जो नहीं करने देंगे । लेकिन जो भूम फला हुआ है, उसको दूर कराना चाहते हैं, मंत्री जी कृपया बताए और इस भूम को दूर करी ।

मान्यवर, आपको पब्लिक अण्डरटोबिन्ग मं कम से कम 35,000 करोड़ रुपयो रिसार्सेज माबिलाइजंशन करनी होगी. कही जाकर आपको सेवेन्थ फाइव इयर प्लान में मदद मिलेगी। में यह चाहांगा कि पब्लिक अण्डरटोविंग को मजबत बनाने लिए आप कानसा कदम उठा रहे हैं ? जो पब्लिक अण्डरट विंत्रम घाटे में चल रही हैं, उनके घाटे में चलने के कारण हमारा ममाजवादी रास्ता है, उस पर नुक्ताचीनी होती हैं इस देश के पूजीपतियों उस पर उगली उठाने का मौका मिल जाता है और बाहर के तो पंजीपति देश हैं, वे भी हमारी तरफ द खकर कहते हैं कि पब्लिक अण्डरटोत्रिंग के माध्यम से. सोश-लिस्टिक पेटर्न से कण्टी को डवलप करने में हिन्दास्तान सफल नहीं हाआ और अगर हम इससे गणना चाहते हैं तो पब्लिक टेविला जो बाट भे चल रहां हैं. मजबत बनाने के लिए सरकार कौनमा कदम उठा रही है ? मैं यह जानना चाहता हो क्योंकि पिकाक अण्डरटेविंग में एमें लोग बहाल कर दिए एए हैं, जो प्राइवंट संकटर में काम करते थे। उनका काम है कि वह काम को ठीक सेन चलने दें। वह पंजी-पतियों का मनाफा कराने के लिए वहां बैठे है इस लिए कि उन को वेघाटे में चलायें और फिर सरकार बाध्य होगी और पब्लिक अंडरटेविंग को प्राइवेट अंडरटेविंग मे कस्तर्दकर दोगी।

काज हमारे बँकों की केंडिट पालिसी क्या है। कोई किलयर कट पालिसी मरकार के पास नहीं है। अनेक बार मंत्री जी ने भी कहा कि हमारी केंडिट पालिसी यह है लेकिन बैकों के जो म्लाजिम हैं वे अपने जाप को स्वतंत्र मानते हैं। वह कितना ही बोटाला कर रहें हैं और सरकार की जो नीति हैं कि का पालन नहीं करने। इस मे हम लोग बदनाम होते हैं और उर के फ्रांड कितना है। अनक तरह क फ्रांड और वे बीकिंग सीकट एक्ट के अंदर का संफ समझतं है। आज कै क के डिस्टिक्ट डवलपमंट कमेटी की जब होती है या बीस सुत्रो प्रोग्राम को निए जो बैठकों होती हैं उन में कह दते हैं कि हम आप को अंडर नहीं है और हम इसे कमेटी के मेम्बर नहीं हैं। 26,000 रुपया आप अनद्रोप्लामड ग्रंजयेट को दोते ही कांद्री उद्योग भंभा लगानं के लिए, लेकिन मुझे निश्चित रूप से जानकारी है कि उस का 25 परसेट कमीशन इन बैंक मुलाजिकों को मिलता है। हमारे लोन मेले लगते हैं और आप ने अनेक मिवधाए दी है गरीबों का उठाने के लिए लिकन होता क्या है। उन पर पैसा लर्च होता ह', सरकार सब्मीडी दोती ह' सिलाई मशीन के लिये. भीस हरीदने के लिए या तांगे पर या घोड पर या टायर गाडी पर लेकिन उन गब पर कमीशन उस दैंक मलाजिम को मिलता है। सिबार की बात मैं बताता हां। वहां बैंक लोन का एक मेला नगा । कलेक्टर साहब बैठे थे और प्रतिनिधि बोल रहे थे। और दमरी तरफ म्लाफिम जो पैसा दिये थे बैक का डिमांम्योति कर रहे थे। क्योंकि कलेक्टर ने कड़ाई की थी और कोशिश की थी कि उन मुलाजिमों को कोई पैसा नहीं मिलना चातिये । तां इस पर वे डिगांस्टरेन करने लगे और इस तरह में सब्मीडो का जो बैको में किमानों को मिलना चाहिए। नहीं मिल पाता है। इस लिए आप कोई मशीनरी इवाल्व करनी होगी और फ्रांड और बीटिए जो बैकों में बड़े पैमाने पर हो रही है उस को आए किसी न किसी तरह मे बंद कराइये और इस पैसे का सद पयोग होना चाहिए दोहातों को उत्तरपमेट को निए। वैंकों में पैसा डिपाजिट होता है मी और वह लॉन दे दिया जाता ही इंडस्ट्रीज के लिए। तो मैं आग्रह करूगा कि प्रान्त का बैंक डिपाजिट हो उस को प्रान्त के डवलगमेंट के लिए खर्च किया जाना चाहिये और इस तरह की कोई व्यवस्था की जानी चाहिए । मैं चाहांगा कि इस बार मे मंत्री जी बताये कि कितने परसेंट तक वे इजाजन दे सकते हैं कि जिम स्टेट का पैसा बैंक में हैं वह उसी स्टोट के अवलयमींट पर सन्ते हो सकता है।

### [श्री रामानन्द गादव]

आप धन्यवाद के पात्र हैं इस लिए कि आप ने देश के पंजीपतियों पर रोड कर के करों की चोरी को रोकने का प्रयत्न किया और उनसे काफी पैसा इकटठा किया। बोलते समय पहले भी मैंने इस के लिये कांग्रेचलेट किया था।

लेकिन आप सीजर, सर्च और रेड 400 PM में फर्क बताकर एक भान्ति पैदा कर दी हैं। 1 आप दुर कीजिए। हालांकि आपने दो दिन पहले स्टेटमेंट दिया कि रेड कंटीन्य करोंने । आप रोड कीजिए, इनकी रीढ़ को लोडिए नहीं तो ब्लैक मनी और जनरेट करेगा । अभी तो हम अपने खबरी माध्यम से हर तरह की चेतावनी उनको देते है। आप इस पर और कड़ाई की जिए तो इनकी घड़की बंद हो जाएगी।

मान्यवर, इंटरनेशनल मानिटरी फंड और वर्ल्ड बैंक भारत पर प्रैशर डाल रहे है कि जाप कमर्शल लोन लीजिए । महादय, आप कमर्शल लोन लोगे तो 9 हजार आलरेडी आपके पास है जहां तक मेरा ख्याल है हो सकता है कि मैं गलत हूं। इनके रेट बड़े हाई है, जो हमारी एक्स-पोर्ट अर्निंग होंगी उसका 21 परसेंट इंटरैस्ट देना पड़ेगा । मान्यवर, हमें इस तरह के कमर्शल लोन पर नहीं जाना चाहिए । इंटर-नेशनल मानिटरी फंड या इंटरनेशनल फाइनेन्शल इस्टीच्यशंस भारत सरकार पर दबाव डाल रही है कि वह अपने रुपये का डिवैत्यएशन करे। हम तो चाहरेंगे कि किसी भी हालत में हमें रुपये का डिवैल्यएशन नहीं करना चाहिए। हमको इसको रिसिस्ट करना चाहिए नहीं तो इसमें हमारी पोलिटि-कल डिफीट होगी और हम उसको बर्दाश्त नहीं कर पाएंगे।

# [उपसभा**णीत महाँदय** पीठासीन हुए]

ंउपसभापति जी, आइ. आर डी.पी.. पी.आर.ए.आर.एल.ई.जी.पी., बार-ईं.पी. दहातों में रहने वाले गरीबों को लिए जो प्रोग्राम है उनकी लिए बजट में अच्छा प्राविजन है। लेकिन इन पैसों किस तरह से कार्यान्वयन होता है, सरकार इस पैसे का उपयोग किस प्रकार में करती हैं उस पर इसका लाभ करोगा । हम चाहोगे कि स्टोट गवर्नमोंट कें

अलावा आप स्वयं भी इसको किसी न किसी तरह से मानिटर करने की व्यवस्था कर तो शायद उसका इंप्लीमें टेशन ठीक तरह से हो गकेगा। आज दहातों में सड़के बनी हैं, मिट्टी काटकर ऊपर डाल दी तो गया। सिचार्य योजनाए हैं वे भी ठीक से नहीं बनीं। तो जो धन गरीबों के लिए आपने प्रोवाइड किया है, उसका ठीक उपयोग हो सको इसकी निए भारत सरकार को निश्चित रूप से सोचना चाहिए ।

मान्यवर, बिहार राज्य में सासकर उत्तरी बिहार एंग्रीकल्चरल एरिया है जहां कोई इंडस्ट्री नहीं है। इकमात्र इंडस्ट्री शुगर इंडस्ट्री थी जो कि 24-25 थी आज वह भी बंद हो गई है और क्लेबल 5 रही है । हर साल हम लोग बाढ़ से पीड़ित होते हैं। जिस जिले का मैं रहने वाला हुं वहां एक जमाने में 7 अगुगर फैक्टरियां थीं लेकिन वहां आज एक भी शगर फोक्टरी रन नहीं कर रही हैं। करती है तो वह भी शगर कारपोर शन की एक महीने को लिए। चीनी मिलें इस देश में पंजीपतियाँ की थी और एक इंडस्ट्री से चार पांच मिलें वे बनालेतेथे, लेकिन जब वह फौक्टरी अच्छी नहीं रही तो वे लोग फौक्टरी छोड दोते हैं। किसानों की पेमेंट नहीं की गई, मजदूरों की पेमेंट नहीं की गई । आज डालिमया किमिनल अपने 22 मजदारों को मार रहा है। डालमिया नगर में ये मजदार लोग भसों मर रहे परोशान है। इस के उपर करोड़ों बिजली का बकाया है, इसने लोन है वह बकाया है। बिहार सरकार और आप हाथ पर हाथ धरे बैठे हैं। ला मिनिस्ट्री को बुलाते हैं, लेबर मिनिस्टरी को बुलाते हैं, फाइन से के इन्स्टीट्यूट्स बैठते हैं और वित्त निभाग को लोग बैठनं हैं लेकिन कोई रास्ता नहीं निकलता । क्या किया जाए समभ नहीं आ रहा है। मजदूर लोग आज भूखों मर् रहे हैं। उनका पानी काट दिया गया है, दिजली काट दी गई है, उनके बच्चों के पढने की कोई व्यवस्था नहीं है, अस्पताल बंद कर दिया गया है। डालिमिया की 6 शुगर फैक्टरियों का यह हाल है। सारी की सारी बंद पड़ी हैं। लोग परोशान है। हम चाहोगे कि भारत सरकार को इस पर जल्दी से जल्दी ध्यान दोना चाहिए। यह ठीक है कि भारत सरकार ने

भ्यान दिया है, काफी प्रयास किया है लेकिन कोई रास्ता अभी नहीं निकल पाया । मैं चाह्रा भारत सरकार मरती हुई शगर इडस्ट्री को जो उत्तर बिहार में मरे रही हैं, बिहार राज्य में मर रही है, इसको बचाने की बात करें। हमारे यहां बहुत दिनों सं, पंडित जवाहर लाल नंहरू के जमाने से भारत सरकार ने कोशिश की. जब से बरौनी रिफाइनरी बनी तब से यह प्रयास चल रहा था कि बरौनी आइडियल प्लेस है यहां पेट्रो केमि-कल कम्पलेक्स बन सकता है। असम में आगल का काफी विकास होने के बाद अनेक इडस्टी रिफाइनरी की बन जाने के बाद पूर्वाचल में आज बरोनी का स्थाब एसा है कि एक बहुत बड़ा, बड़ीदा से बड़ा पैदा-कोमिकल काम्पलेक्स बन सकता है।

वित्त मंत्री जी मैं आप से चाहूगा कि बिहार एक गरीब प्रांत है यहां पर मिनरल्स बहुत हैं। लोग मेहनती भी हैं, चीप लेबर भी हैं लेकिन विभिन्न कारणों से वहां पर इंडस्ट्री चला नहीं पा रहे हैं। हमारा लोहा पंजाब में, बल्लभगढ़, खन्ना में जाता हैं। वहां से बड़े-बड़े स्लीपर्स बन कर निकलते हैं। कायला भी वहां से दूसरी जगह जाता है। टाटा दूसरी चीज बना कर भेजता हैं, मैं चाहूगा कि पैट्रों केमिकल काम्प्लेक्स के संबंध में, निश्चत रूप से बिहार के उद्योग के बार में सोचें।

हमारे यहां कहल गांव है वहां पर थरमल पावर बनने की बात आईं। गवर्नमेंट को में वधाई द्रा कि इन्होंने इसके बारे में सोचा लेकिन में यह चाहू गा कि इसके उपर तुरन्त निर्णय ले। जो कहल गांव में पावर स्टेशन बनने वाला था बंगाल के लोगों ने एजीटेशन किया और कह पावर स्टेशन फरक्का, बंगाल में चला गया। लेकिन भारत सरकार हमें कहल गांव में भी थरमल पावर स्टेशन देने को तैयार हो गई है। इसमें पैसे भी कम लगेंगे। में चाह गा कि जिस तरह से बिजली की कमी बिहार राज्य में है वह काफी हद तक दर होगी। हमारे यहां मिकल से दो घंटे भी बिजली नहीं मिल पाती। किसानों को, इंडस्ट्रीयिलस्ट्स को,

गांव में रहने वाले लोगों को बिजली नहीं मिल पाती । जब पढ़ने का गमय तव बिजली नहीं होती है। जब पड़नं क्यू समय बीत जाता है, रात को 11 बजे के बाद बिजली आयेगी । उंस समय ब<del>च्चे</del> पढ नहीं पाते। दिन में बिजली नहीं आती हैं। इडस्ट्रीज नहीं चल पाती है, एग्रीकचर नहीं हो पाता । रात को दो वजे जब दिजली आये-गी तब किसान घर में सोया रहेगा या सिंचाई करोगा? काटी में भी थरमल पावर स्टोशन बनाने की बात है। हम सोच रहे हैं कि यदि ये स्टोशन जल्दी से जल्दी पूरों हो जागें तो बिजली की समस्याहल हो जायेगी। मैं चाहागा इस तरफ भी आप अपने स्तर पर या बिहार सरकार को लिख कर, इसकी जल्दी से जल्दी से पुरा करने को कोशिश कर्ग ।

जंत में में यह आग्रह भी करूगा कि जो पुर्वचित में नागालींग्ड, मिशापुर, अरुणा-चल, मेघालय, त्रिपुरा, असम, विहार, उड़ीसा, बंगाल है इन प्रांतों में कोई भी एटोमिक पावर प्लांट नहीं है। मैं भारत सरकार से आग्रह करूगा कि जदद गांडा में जो आगका पर्वाचल का एक भाग है असम से उज्पर, बहां पर यूरोनियम मिलने की बहुत बड़ी सम्भावना है। जादागुड़ा में यूरोनियम अच्छे किस्म का मिलता है। यह बात हमने अभी जो प्रदर्शनी हो रही है इसमें देखी है। वहां पर जादगड़ा में जो यूरेनियम निकला है वह रखा हुआ। था। हमने उसके बारे में पुछातो पताचलाकि वह अच्छे ग्रेड काह**ै** और लीबिया और साउथ अमेरिका में जो यूरोनियम मिलता है उससे यह अच्छी किस्म का है। ऐसी स्थिति में मैं आपसे आग्रह करूंगा कि जाद्रगड़ा में जो बिहार में हैं, जहां पर अच्छी किस्म का यूरेनियम रहा है बक्नं पर एक एटोमिक एनजीं स्टोशन आप अवश्य देतािक पुर्वाचल बिजली की समस्या का समाधान हो सके और आप जो वहां पर बिजली की कमी है उसकों दूर किया जा सके। आप जानते हैं कि बिहार में कोयलें की खानें हैं, लोहें खाने हैं। वहां पर एक एटौँ मिक<sup>े</sup> पावर स्टेशन अवश्य बनाया जाना चाहिए । यह सारा इलाका इडस्ट्यिल बनता जा रहा है ।

शंगाल में इंडस्ट्रीज हैं, आसाम में भी इडिस्टियलाइजेशन हो रहा है। इन सब के लिए बिजली की बहुत आवश्यकता है। इसलिए मैं आपसे आग्रह करूगा कि बिहार चैसे पिछ&े हुए स्टोट की तरफ नाप ध्यान द्रीरिये। मंपनः आपको कांग्रचलेट करूंगा कि आपने बहुत अच्छे कदम उठाये हैं। को पूजीपीत टीक्स की बोरी करते हैं उन-के खिलाफ उठाये कदम ह लेकिन में आपसे यह कहना चाह्या कि अपने रॉिशडीन्स को आफिस या फौक्ट्री का आधिस बना कर कहीं ये लोग बच न जाय, इसको तरफ आप ध्यान दं।

MR. DEPUTY CHAIRMAN: Mr. Arunachalam. You have only four minutes.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Sir. I would like to say a few words on the Finance Bill for the year 1986-87. develop industry and to implement the policy of wiping every tear from every eye and to improve the employment opportuni es to more than a thousand Finance Minister, no doubt, has taken serious measures and effective steps. His object is purposeful and his attempt is honest. So I welcome this Finance Bill wholeheartedly.

We are in the first year of the Seventh Five Year Plan. The total outlay under the public sector in the Seventh Five Year Plan is Rs. 1,80,000 crores. of this huge amount, a sum of Rs. 90,090 crores, is distributed to the States. I am pleased to state that our State Government has been provided 5.750 crores the Seventh for Five Year Plan, I thank our Prime Minister and the Finance Minister this good geture. But, Sir, I am to state that in the rest of the amount, which is absolutely under the control of the Centre, for the development of the public sector, our share is very poor and much disappointing. I understand that a provision has been made to the extent per nearly Rs. 3,000 crores out of R. 90,000 crores, which is under the discretionary power of the Centre. for expansion of industries and setting up of new industries. Considering the needs of the State, the Centre should have made pro-

vision to the extent of Rs. 9,000 crores to Tamil Nadu. But you have made provision for only Rs. 3,000 crores. It is a great injustice committed against our State. I am to remind that under the Sixth Five Year Plan also, the allotment to our State was very meagre. From 1977 to 1986, that is, nearly in nine years, the Centre has invested only Rs. 1,600 crores in our State. If Centre not invested the required amount under public sector in our State or the necessary amount for the expansion of the existing industries. I am to state that number of people who live bein Tamil Nadu low the poverty-line above the much national level, and also the per capita income in Tarnil Nadu is below the national level. For the year 1984-85, the national per capita income is Rs. 2.344 whereas the capita income in Tamil Nadu is only Ro. 2,070. This is due to the discriminatory policy of the Centre. It is painful to State that our growth rate at the national level during the Sixth Year Plan is 5.1 per cent. Whereas the overall growth rate in Tamil Nadu is 2.5 per cent. The Centre failed not only to invest the necessary amounts in Tamil Nadu but also to cooperate with the State Government for its industrial development. Out of 819 cases recommended by our Government to the Government of India during the period 1977 to 1986, letters of intent were issued only to 468 app'icants: 255 applicants have been totally rejected, and the rest are pending with the Centre for years together

The policy of no-industry-district cheme has been totally opposed by Tamil Nadu, Maharashtra and some other States. It is the greatest injury to the industrial development of the country. Of course, the Government has given a categorica' assurance on the floor of the House that that policy will be reconsidered. Despite this assurance, so far the Government has not come forward to give up that policy and introduce a new policy so as to help all the Stateto avail themselves of the capital subsidy to the extent of 25 per cent.

There is great scope in Tamil Nadu for starting more sugar mills which

would be immensely helpful not only to the national exchequer but also to the farmers who would be benefited by this industry. It is one of the profit-oriented agro-industries. The Government of Tamil Nadu proposed to start 30 new sugar industries. But the Centre has not approved it. Similarly, Tamil Nadu Cement Corporation proposed to start new industry at Palayam at a cost Rs. 48 crores creating employment opportunities to more than a thousand people directly and several thousand people indirectly. But the Centre has has not given the sanction to that cement industry also. (Time-bell rings). Before I conclude, since you are giving me time. I would like to say there le also a change of policy in giving rebate to the handloom weavers' coclety. Earlier 20 percent rebate was given for 60 days in a year and the subsidy was shared by the Stote and the Centre on an equal 50:50 ratio. Normally hand-'ooms are sold during their rebate period. Stocks are cleared only because of the rebate system. Unfortunately Government of India has now reduced the rebate to 45 days for the year 1985-86 and the most alarming information that there is a further reduction from 45 to 30 days for the year 1986-87. Added to it, while earlier the burden of rebate was shared equally between the States and the Centre, now the Centre is shifting the burden to the State and the Centre is prepared to bear only 25 per cent of the amount. If the Government insists on this nolicy, it will affect the weavers and the handloom industry itself. Therefore, immediate restoration of the original rebate is very necessary. I may remind the House that there is already a demand that the rebate should be given for 90 days. Instead of considering the enhancement the Government has reduced it. Nearly 50 chairmen under the chairmanship of Nasimuthu various cooperative agencies. have come here to represent the matter to the Prime Minister and the Finance Minister. I am thankful to the Finance Minister that he has agreed to meet them tomorrow. I believe there will be restoration of the rebate as it originally

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stood. I am sure the Finance Minister will definitely consider it.

श्रीमती ज्ञान्ती पहाड़िया (राजस्थान) उपसभागित महादेश, यह जो विध्यक आया है मैं इसका समर्थन करती हू और आपने मुभी जो दो मिनट बोलने का समय दिया इस-के लिए में आपको बहुत बहुत भन्यवाद देती हूं। में थोड़े से शब्द इस बिल के रुमर्थन में बांलूगी । हमारे यहां बहुत से अच्छे यच्छे काम हमार प्रधानमंत्री जी ने किये हैं हमार वित्त मंत्री जी ने जो अभी संल्ज टोक्स का किया है मैं इसका स्वागत करती हुं। मैं मंत्री जी को धन्यवाद दोती हु और हमारे प्रधान-मंत्री जी को तथा मंत्री जी से यह कहना चाहती हू कि इससे लोगों के काफी सुख की नीद मिली है। यह बहात ही अच्छा हुआ है। अब हमारे देहात के लोग तथा शहर के लोग जो भी चीज खरीद गे अब उन पर कोई सेल्ज टेडर वही सर्वेश क्यांकि एड मेल्ज टेटम अब वहां में लग कर के ला जाएगा। इससे लोगों के माध धोकाधड़ी नहीं होगी । इससे हमार देश में बहुत ही अच्छा प्रभाव पढ़ा है। है बाहर के द्वां में भी गई थी. जापान और चीन मा भी मीने इसकी चर्चा सनी थी, वहां भी लोगों है इसकी काफी अच्छा कहा है, यह कहा है कि यह इण्डिया में बहुत ही अच्छा हुआ। है।

इसके साथ साथ में यह भी कहागी कि जो यहां स्वान्त स्वां हां, कोई भी नया कार्य होता है जैसे डिसपेंगरीज होती है, पश चिकित्सालय हातं है, मती जी कहाँगे कि यह तो स्टाँट गवर्नमांट का विषय ही लेकिन मीं यह कहना चाहती हां कि इन्में जो कर्मचारी होते ह<sup>‡</sup> इनको चार-चार, णं**च**-णंच महीने तक वेतन नहीं मिलता है। या तो स्टेट गवर्नमेंट के पास पैसा नहीं हैं या केन्द्र से लेने की परुरत ही, इसकी मुभी जानकारी नहीं है लेकिन कर्मचारी जो बहां काम करने है उनका यदि चार-चार महीने नेतन नहीं मिले तां वे अपने गच्चों को क्या खिलाएंगे। इसलिए में मंत्री जी स निवेदर करना चाह्यी कि अगर आपके यहां में होता हो तो जल्दी कर दे अगर बहा में लेता झे तो आता स्टोट गवर्न-मोंट कार थोड़ा इस निजय में जरूर कहाँ ता यह बहुत अल्ला होगा । वर्ष छोटे छोटे [श्रीमती शान्ती पहाड़िया]

खद्यां म है, हथकरघा उदयांग है, यह उद्यांग बाज कल घरों में चल रहें हैं, फैक्टिरियां नग रहा है एसे लोगों को जो लोन देते हैं उनको थोड़ी इस पर सबसिड़ी दी जाए और उस पर थोड़ा ध्यान दिया जाए तािक गरीबी की रोबा के नीचे रहने वाले जो लोग हैं वे इससे उत्पर आ जाएं। इतना कह कर मैं आपको धन्यवाद दोती हों।

MR. DEPUTY CHAIRMAN: Now, Mr. Chimanbhai Mehta.

SHRI CHIMANBHAI MEHTA: Mr. Deputy Chairman, Sir, two months have passed by and this reminds me of a couplet that was addressed to the Finance Minister when he was presenting the Budget in the Lok Sabha:

यह हक हैं आपको चाहे जो करें अगर कत्ल भी करें तो प्यार से करें।

That is how a request was made to the Finance Minister and throughout the country we have seen that there is a wide-spread welcome for the Budget. But there is also a criticism from the side of the Opposition and that is nothing new. They have made the criticism that this Budget is helping a particular class, the capitalist class, and the criticisms which they have levelled have not been proved.

I would like to tell my friends, my leftist friends, that during the last one or two years, something has happened also and this they should take note of. A couple of months back, a delegation of the Congress (I) Party was invited as a fraternal delegation to the Congress of the Communist Party of the Soviet Union. Is it because this party is a bourgeoisie party that they are inviting? Are they inviting the other political parties the world over? They must know that the Chinese Communist Party is also interested in having fraternal relations with the Congress (I) Party of India. Why are these parties doing like this?

Of course, they do not say that the Congress Party is a Communist Party or, according to them, we are not socialists. But they consider that Congress (1) party is pursuing progressive policies, it is a progressive party. That has to be accepted by everybody and, therefore, no criticism should be levelled on the basis of outdated reference frame. And I am also inclined to accept some of the fears if it is not done from that angle.

When there is no proper play of subjective forces and objective forces in the country, there occur failures. The Government is desiring several things, anunciating several programmes, putting crores of rupees but not getting the desired results. Of course the industry is growing, agriculture is developing, trade is on increase; all these things are there. But, commensurate with the efforts commensurate with the money that we have put in, are we getting the results or not? There is no question that this Government is favouring the capitalists. view. The expitalists It is a distorted themselves think that they are being raided without discrimination. Their criticism is ill-founded. But nere you must go to the crux of the problem.

A few days back, just last week, I read a very small news-item that in Britain they are making some changes in the bureaucratic style of functioning or the Governments style of functioning. There the Secretaries are permanent people. No they are introducing each Department and Minister would have a few political functionaries, assisting the Minister within the Department, so that only the Minister does not operate directly through the Secretaries. Secretaries, Deputy Secretaries, etc. It is because we have been feeling that out of the field workers Ministers come or out of MLAs or MPs Minister come. have got experience in the field. bureaucracy has a different kind of experience. In the administration they go by rules; they do not mix up with people.

Therefore, when we try to put our difficulties before them, they are not able to understand. They are not so near to the realities.

Therefore, criticism is made that IDP money is going waste, so many schemes are floundering, because bureaucracy is not able to realise at, the lower level or the middle level or even at the higher level what the Government wants to put in. Although this subject does not relate only to the Finance Ministry, but Finance Ministry is the key Ministry for the development and growth of the country. Therefore, this bureaucratic system or operation of the Government will have to be taken into consideration why we are not able to bring about the desired results, although there is progress, there is no doubt about it.

Take the public sector. I have been reference to the public sector. For the last several years the Chairman is not coming from the non-official side He is a bureaucrat. The Managing Director is also a bureaucrat, Now, from time to time, and in seminars also some criticsm is heard. The officials say that there is too much interference from the Government side. May be the Joint Secretary or Deputy Secretary or Under Secretary might be sending some directives; the Minister might be knowing about it or not. This kind of thing might be happening. But I would request him to consider this point: put a Chairman who is non-oilicial who actually becomes a representative of the Government there. He may be only a political worker, a social worker, a Congress man or a non-Congress man. But he should have a direct rapport with the Minister. An IAS or any other technical person as Chairman and Managing Director both would not have rapport with the Minister. There are so many difficulties which are genuine. If they come up, Chairman is not able to tackle them easily at Government level, and he will have to route his difficulties through the Deputy Secretary, then the Joint Secretary and then the Secretary, and then

finally the Minister. And by that time the public sector suffers a lot. Criticism on public sector has been made here. I am not here criticising the public sector from the angle of private sector, nor the private sector should be criticised in that manner from the angle of the public sectors. We have a mixed economy. And the private sector has not exhausted its potentialities. All the private sector people are not dishonest. Some of them are definitely dishonest. In the same way, all the public sector management is not so bad. Some of them are too bad. But how to connect it?

We have been discussing these issues since long, and I want to make one suggestions. We are making so many suggestions to the hon. Finance Minister. While replying, seme answers may given. But some suggestions are of that type that on those suggestions, you may have some consultation with us, with a group of MPs. You may have a dialogue, a discussion and find out whether we are correct in suggestions these or not and then come to some conclusion. If our suggestions are going to be processed by the bureaucracy, then I am afraid that in the next annual Budget, the same criticism which we are making today will have to be offered again. Therefore, after this discussion, some group discussion with those MPs who are interested—many of them are interested—may be held on now the public sector functioning could be improved. These are the vital points which you have to consider.

Sir, there is another point. Now our gap of trade deficit is increasing. Seven years back it was Rs. 3.000 crores. Now, it is going to be Rs. 8,000 crores.

AN HON. MEMBER: Rs. 9,400 crores.

SHRI CHIMANBHAI MEHTA: It may be correct. Now, the goods that we are trying to send to the foreign countries are found costlier and more expensive. We have produced cotton in enough quantity. And there is a huge surplus. Wheat is in surplus. Foodgrains are in surplus. And it is the agricultural sector that should be the main sector to wipe our

[RAJYA SABHA]

trade deficit because what we have is the biggest agricultural base in India, our country being an agricultural country. Let us consider this; Either we have a lowcost economy in agriculture or we give incentives and subsidies to those who export agricultural goods. This is the real way of increasing the agricultural output and also trying to meeting the trade deficit. Of course, how to manage it? The question of paying more money to the agriculture, from where the money has to come, how the revenue will suffer, all these issues are there. I understand it. But that has to be discussed in detail. Sir, about corruption...

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI CHIMANBHAL MEHTA. Sir, 1 am concluding. About the public sector, I was discussing. The Government must come to some conclusion as to where the public sector is failing. What are you going to do about managers? Political workers are punished, if they fail, in the elections. Sometimes Chief Ministers are removed. The Prime Minister may also try to remove those Ministers who are a failure. But these Managers are alway. there. Have you dimissed any Manager for incompetency?

SHRI RAOOF VALIULLAH (Gujarat). This must be accountable.

SHRI CHIMANBHAI MEHTA: There is very little accountability. And they are shifted from one Department to another. And they continue to serve they like. So, this should be considered. I know that there is very little time. But I have to say one important thing.

Sir, I want to speak about one more thing, Of course, it does not relate directly to the Finance Ministry. But the Finance Minister can provide some incentives here also. Family planning is a very important thing and it is a thing which has to do something with our economic advancement but the Finance Ministry does not deal directly with this problem. They also should consider whether there is any relationship between the family planning and finance and see how they can give incentives for evolving smaller family norms. Sir, some economic incentives, some tax concessions can be offered. I know that population problem is mainly with poor people, largely in the rural areas, and not with smaller families residing in cities. Some way has to found out and this is to be discussed details. But I do not think that I have got enough time to that here because there is not enough time to elaborate things-Sir, you have been very indugent and you have given me more time, and I should not exhaust your patience. So, I conclude. Thank you, Sir.

MR, DEPUTY CHAIRMAN I would have given you more time, but there is the constraint of time. Now, Shri Rao Gopala Rao. Only two minutes time left for your party. But this is your maiden speech.

SHRI PARVATHANENI UPENDRA 'Andhra Pradesh) Just a minute, the Janata party has taken 33 minutes instead of 23, the A.I.A.D.M.K. has 25 minutes, the Lok Dal party, instead of 10 has taken 21 minutes. We are a law-abiding party. But you need not discriminate against us as the Centre discriminates. We won't take long time.

SHRI R. MOHANARANGAM (Tamil Nadu): This is Mr. Rao's maiden speech. nobody can disturb.

MR. DEPUTY CHAIRMAN Time how left is only two minutes. He knowto co-operate.

\*RAO GOPALA RAO (Andhia Pradesh); Mr. Deputy Chairman Sir.

I thank you for giving me an opportunity to make my maiden speech in this house. In our country three things considered to be the primary needs every man til yesterday. They are food, clothing and shelter. But for two or three years one more necessity has taken its place along with the three basic needs and that is water. Drinking water is very essential for every human being. Man and women are prepared to travel any distance to get this drinking but in vain. This scarcity of water is

<sup>\*</sup>English translation of the original Sneech delivered in Telugu,

prevailing not only in one State but in many States. So, far these four basic needs of man are not fulfilled even today. Instead the demand for them is increasing day by day and it is turning critical. It is understood that the Government is not making any sincere efforts to solve these problems.

With this state of affairs regarding the primary needs of a common man Prime Minister claims to take us into the 21st century. He wants us to grow and increase our scientific and iechnical strength. In fact, if we consider is going and what is increasing in country we will find a tremendous increase in the number of beggars, labourers, gamblers, prostitutes, cruninals and other anti-social elements. Instead of finding out the roote cause of all these evils, they talk about luxuries and grandeur only when the basic needs are satisfied, we can think of Juxuries. A starving man will not enjoy a video or television as it will not fill his stomach.

Now, there is a need to follow the policy of 'live and let live' and consider the problem of the poor with conviction, understanding and sympathy. Unless the Government is sincere in its efforts these problems cannot be solved. Rather, these problems will become worse and take an ugly shape and blemish the whole nation. I submit that the Government should consider this problem of providing minimum basic needs to the poor, otherwise who are left neglected might threat the unity and integrity of our country.

For the last three years, the Government of Andhra Pradesh has been working hard for the upliftment of the poor through its popular scheme of selling rice at Rs. ? But the Government of India per kilo. had branded this scheme as one of populist tactics and made a lot of propaganda criticising this cohomo as counter-productive to the nation saying that the farmer will have to lose in the end. When Andhra Pradesh Government requested the centre to supply about 22 lakhs tonnes of rice for distribution to the poor at Rs. 2 a kilo only ten lakh tonnes of rice was supplied. But now, the centre is coming forward with a scheme of supplying rice at reduced rates to the poor in the tribal areas only. I do not know if they borrowed the idea from Andhra Pradesh Government or there is a real change in their conscience itself. Whatever it is, the change is for the better.

The Telugu Desam Government, without one month of its assuming Office had started distributing this low priced rice to all the poor whose annual income does not exceed Rs. 6,000|- but this Government which has been ruling our country for four decades, is not able to supply foodgrains to the poor at a lower rate irrespective of their region, caste, creed and religion. I submit that it is very unfortunate and also warn this Government that they cannot win the hears of the poor people unless they supply foodgrains at a low rate to all needy people.

Sir. since I belong to the film industry. I would like to point out some of key issues concerning the people of this industry. Today, the film industry provided employment to about 10 people. This industry is an important one in the sense that it has direct relationship with the public. It provides entertainment, knowledge and it also helps in national integration. The Central Government is earning more than hundred crores of rupees by way of taxes from this industry I consider this heavy dose of taxation as a very serious and in human aspects. The people of this industry are not secure as there is no guarantee of job in the industry. Moreover, an artistor technical or a musician gets recognition in this field after a long period of struggle and starvation. They wait for many years to achieve a recognition in society. These artistes may be in demand for ten years or five years or only two years. This is an industry of glamour. So this glamour is likely to fade away even within a year. Hardly two or three artistes among hundreds may earn both money and fame. As soon as any poet or actor or Director or Cameraman attains recognition and starts earning the Government enters the score to collect income tax. But when a producer or an actor becomes poor and cannot afford two square meals a day and is not able to pay his house rent, the Govern-

#### . [Rao Gopala Rao]

ment will not ofter any help. The Government has not taken any in the welfare of the interest weak, handicapped and those who depend completely on fine arts. Such people are completely neglected. Athough producers always submit their grievances the Government is not sympathetic wards them.

Another important thing is that when a producer is ready to rease a film, Censor Board stands in his way. I sorry to say that this is a very sad state of affairs. The movie which is ready to be released is like a ripened fruit. If it is not consumed in time it will rot and become useless. Once it is spoilt, becomes difficult to sell it. Inspite οf spending lakhs of rupees the producer will be floatnig in debts by the completion of the movie. When it is time to be released, the Censor Board tries to take advantage of the situation. Even if the movie becomes useless like a rotten fruit and incur a loss of likhs of rupees, the Government does not bother to take up any responsibi-

Often, the number of the Censor Board does not know the language of the movie he has to censor. It is a basic necessity that the censur Board member should know the language of the film he is witnessing but the Government which has been ruling for forty years, is not able to implement this simple rule. The Censor Board acts as a dictator and the producer has to face a critical situation as he is not given a chance to explain his position. So, I request you to see that this problem is solved.

You are at liberty to collect taxes from the artistes, technicians and producers who are earning in lakhs. You can even punish them if they evade payment of taxes. But a situation may arise and a person who contributed large sums towards national income as taxes may not be able to earn a single paise. I would suggest that in times of difficulty the Government should come forward and offer him ten per cent or twelve per cent of the amount paid by him as taxes on humanitarian ground.

The Finance Minister is distributing crores of supees to the public as loans

without a escond thought whether the amount will be received back of not. I am happy about it. I request him to show smiliar sympathy for the film industry also and have a soft corner to: it.

Lastly, while the unity and integrity of the country is to be protected and given importance, the Censor Board is not co-operating. When a certificate is already issued for a movie and when it is dubbed in another language, even then they create some problems and send it to the Revision Committee. Will this type of discrimination between one language and the other, one State and the other not have an adverse effect on the unity and integrity of the country?

So, the Finance Minister should help our Film industry, keeping in mind its contribution towthes national income. I request you to make a sincere effort to realize and solve the problems of this industry. With these words, I conclude. Thank you.

SHRIMATI MAIMOONA SULTAN (Madhya Pradesh); Mr. Deputy Chairman, Sir, thank you for giving me the opportunity to participate in the discussion the Finance Bill. Sir, I am aware that I am speaking at a moment when practically every aspect and impact of the Budget proposals have been discussed at length both in this House and in the other House. I shall, therefore, confine myself to one or two selective points. But before I proceed to do so, I shall refer to the criticism made by the Opposition parties that the taxation proposals are not based the concepts of equity, justice and eradication of poverty which is not sustained by facts.

In fact, the major thrust of this budget taxation is against eradication of poverty, to raise the level of the standard of living of the people, to provide succour to the people belonging to weaker sections, the tribals and the women, to remove illiteracy and so on, and to provide relief in those areas where it is needed most. Of course, it is not a populist budget and, therefore, it does not have those programmes which may appear to glitter and

dazzle but it does ensure to the vast population of this country their daily bread, not just the crumbs but the whole of it. It also provides the protective cover—so that the people do not fall into the net of foreign (lebt and also that the pace—of economic social and scientific progress of the country is accelerated, not hindered.

Therefore, Sir. I welcome all the provisions that are contained in this Bill. particularly welcome the proposals about exemption of excise duty on 41 drugs. This is a very welcome step. lier, I believe 34 drugs did not carry any excise duty and that makes a list of bulk drugs. This step of the Government is in the right direction. It will provide relief and succour to the people who really could not pay for the essential drugs for obvious reasons. Sir, being encouraged by it, I shall take this opportunity suggest that unless and until you exempt all the medicines from excise duty, it will be difficult to provide relief to the people in the real sense. I shall explain briefly how it is. This is a matter of statistics and as I am very weak in statistics would briefly read them out. Sir, it is estimated that the 41 drugs exempted from the payment of excise duty would have a formulation sale in India of approx. Rs. 200 crores, Government loss to the excise revenue would approximately be Rs. 20 crores. However, the total sales formulation in this list of 41 drugs plus earlier 34 drugs, between these two, would approximate to Rs. 400 crores in India. As against that, the approximate value on an annual basis of drug formulations on which excise duty has still to be paid by consumer is Rs. 1600 crores. On that you have increased the excise duty by 2 per cent. While you have given exemption on bulk drugs, you have increased the excise duty by 2 per cent the value of which is Rs. 1600 crores. Naturally, the price of the medicines will go up. Therefore, would request you to consider the sugges-At the same time, you have also increased the excise duty on packaging material, like bottles, p.p. caps and so on. So, I shall not be surprised if there is an increase in the price by 6 to 8 per cent.

To take away excise duty. I know, will

not be acceptable to you because the loss to the Government exchequer may be fantastic, but I can tell you that the drug industry in our country is a highly profitable industry. According to the Reserve Bank of India, any industry is considered to be sound if it makes about 15 per cent net profit to net-worth. I hope I am correct, but in the drug industry it is anywhere between 25 per cent to 50 per cent and in some cases it is beyond that also.

Now if you decide to take away this unintended benefit from these big companies, which is your legitimate rightgot both legal and moral you have sanction for that-you will not cover loss of revenue up the will of this exemption but also be giving relief to the consumer. say that administratively You could it may be very difficult to do so. that is not so. In fact this agreement has been advanced earlier also when this been realised unitended profit has not and the transfer of pricing taken place. I will tell you briefly that if you consider this suggestion that you ask the staff at every port to see that before the bulk drug is cleared, the difference between the notified price and the bulk drug price is taken, then that will not mean any extra burden on you and at the same time you will get revenue, the Government exchequer will get the money will be giving relief to the poor. With these few words, I conclude and I thank you very much.

MR. DEPUTY CHAIRMAN: Mr. Matto. Four minutes only.

SHRI GHULAM RASOOL MATTO: (Jammu and Kashmir: Mr. Deputy Chairman, Sir, I rise to speak on the Finance Bill. Although I belong to the Opposition I have got great graise for our Finance Minister for two reasons. The first reason is that he has an open mind. He started the pre-budget evercise with consultations with labour leaders, industrialists, shopkeepers, big and small men, small scale industrialist etc. and after introduction of the budget he started the same exercise and as a result of that exercise whatever concession he could afford, he has gladly

[Shri Ghulam Rasool Matto] given them. He does not pretend, like others, that he is an expert.

SHRI PARVATHANENI UPENDRA: He says the same thing about other Ministers also.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Genuinely.

SHRI GHULAM RASOOL MATTO: He deserves praise. He does not pretend to be an expert. But he has an open mind. and I congratulate him for that. But while making all the observations, we have not been told as to how you are going to mop up the black money in the market. It has been stated, and it has always been stated by us from this side also, that raids must be done and the Finance Minister has done it in a very big way. But to my mind this is not a solution for mopping up black money. I would request him with all humility that after the Parliament session is over he should start an exercise with economists, labour leaders trade unions, shopkeepers and others, as to how this black money can be brought into the national mainstream. He will not tell them that he has a stick in his hand. The stick is already with him and he will use But he should try to tell us how this money can be mopped up.

SHRI R. RAMAKRISHNAN: He has got the carrot also.

SHRI GHULAM RASOOL MATTO: He may have the carrot, that is why I request him that while starting exercise he should use that carrot. I have a small suggestion in that connection. Just as I was sitting here, an idea occurred to me that he should start monthly income scheme that anybody who deposits some amount—say 72,000 in the bank, without being asked to tell the source of his income, he will get, after 6 years a pension of Rs. 1000 per month for years in succession. This will give only 10 to 11 per cent. 5.00 P.M. of interest. The Government will keep the money. Tis is a device which may be taken into consideration by him while formulating those plans.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI GHULAM RASOOL MATTO: Sir, I have just started.

MR. DEPUTY CHAIRMAN: No, no. Please conclude.

SHRI GHULAM RASOOL MATTO: Sir, when I spoke on the budget, I had said that now that the international prices of crude have no relation with the prices that have fixed by the Government, atleast one concession should be given. That was with regard to freight equalization. I am glad that the Finance Minister, while replying to that point, told me that my point has been sent to Mr. Chandra Shekhar Singo, the Petroleum Minister. Sir, I think it is a matter concerning the Finance Ministry.

MR. DEPUTY CHAIRMAN: Your time is over. Please sit down.

(Interruptions....)

SHRI GHULAM RASOOL MATTO: Just one minute, Sir. I want to finish my point.

MR. DEPUTY CHAIRMAN: Please come to the point.

SHRI GHULAM RASOOL MATTO: Yesterday, in reply to a question that was put by me it has been stated by the Government that in March international price of petroleum was 26 to 30 dollars, in January 1986 it had come down to 19 to 26 dollars and in April 1986-now-it is 11 to 14 dollars. But I heard on the radio the other day that it is 8.5 dollars. So I would request the honourable Minister that since he has presented the budget, at least he should give one concession to us as is obtainable in the case of foodgrains, sugar and other things, that is, that the petroleum products will have the same prices everywhere in the country-which is freight equalization. The price will be the same in Madras, it will be the same in Srinagar, it will be the same in Shillong and so on.

MR. DEPUTY CHAIRMAN: That is enough.

SHRI GHULAM RASOOL MATTO: 1 also request him kindly to react about the balance of payments position, as to what is the latest position and what he has got on his hand to tell us how he is going to tackle the problem. Thank you, Sir.

#### MESSAGE FROM THE LOK SABHA The Muslim Women (Protection of Rights on Divorce) Bill, 1986.

SECRETARY-GENERAL: Sir, 1 have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Muslim Women (Protection of Rights Divorce) Bill, 1986, as passed by Lok Sabha at its sitting held on the 6th May, 1986.'

Sir, I lay the Bill on the Table.

#### THE FINANCE BILL, 1986—Contd.

SHRI VISHWANATH PRATAP SINGH: Mr. Deputy Chairman, Sir, I have the highest regard for Members on the opposite Benches for what they have said, even the critical comments, friends on this side, and I am greatly benefited by the debate.

Sir, Gurupadaswamyji, in his style—he always comes with very interestabout ing antedotes-mentioned Alice being in Wonderland and, after running Alice being at the same place. Yes, we have been in the same place, on the same side of the confidence of the people and on this side of the Treasury Benches. There is another Alice, Sir, who has also been in the same place, and that is on the other sile of the confidence of the people. Only once did the people, on the advice of this Alice, had boarded a train which, as he said, did go in the opposite direction. But people detected 373 P.S--10

it in time and did not go to the final destination for five years. In between they got down at some points and got rid of the train.

SHRI R. MOHANARANGAM: Even sincere persons were affected.

SHRI **VISHWANATH PRATAP** SINGH: Yes. When anything derails, not only the people but those responsible also get derailed.

SHRI M. S. GURUPADASWAMY: I would request the Finance Minister to move with us to be in the train as we are.

SHRI VISHWANATH **PRATAP** SINGH: Sir, we move with the people, and if they also move with the people, there would be no difference of opinion.

I also want to thank the Members of the Consultative Committee because before the formulation of the Budget we had very much intense interaction and we could incorporate many of the suggestions that the hon. Members made.

Sir, this Budget is a commitment to the poor. Whatever epithets Mr. Nirmal Chatterjee may give when he talks of economy, in giving epithets he does not exercise any economy. Many names he gave, bourgeois, etc., everything. Some hon. Members also raised questions about class character. Surprisingly he raised the question about the class character of the Finance Minister. Somehow, I could not have any options for where I was born, but after I am born I am responsible for my deeds. But that is neither here nor there. That is not the issue in the debate. The Finance Minister is never in the debate. It is the economy that is in the debate and the action that the Government takes that is in the debate.

And if we see this commitment to the poor and to the socialist goals that Congress Party is committed to the massive increase that we have made in the antipoverty programme—I need not go into the figures-is a sure test of where the One hon. money is going. The test of any budraised this point. get is from where it takes and to whoms